

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 73 of 2020

In re: Gas Leak at LG Polymers Chemical Plant in RR Venkatapuram
Village Visakhapatnam in Andhra Pradesh

**REPLY AFFIDAVIT ON BEHALF OF MINISTRY OF ENVIRONMENT,
FOREST AND CLIMATE CHANGE**

MOST RESPECTFULLY SHOWETH:

I, Dr. Dharmendra Kumar Gupta, currently working as Scientist- F/ Director (S) in the Hazardous Substances Management Division of the Ministry of Environment, Forest and Climate Change (MoEF&CC), New Delhi, do hereby solemnly affirm and state as under: -

1. That I, in my official capacity of as Scientist-F/Director (S), Hazardous Substances Management Division, Ministry of Environment, Forest and Climate Change (MoEF&CC), New Delhi one of the Respondents in the above mentioned matter, am conversant with the facts and circumstances of the case on the basis of official records available, and as such authorized and competent to swear this affidavit.
2. It is submitted at the very outset that the instant respondent denies each averment and/or submission made by other respondents which are contrary to and inconsistent with the averments made and facts stated in the present reply. It is submitted that only those facts, which have been expressly admitted by the instant Respondent in the present reply, be considered as an official position on behalf of the MoEF&CC.
3. That a short affidavit is being filed by the answering respondent at this stage highlighting the regulatory framework and action taken by the Ministry so far. The respondent craves leave and liberty to file a detailed Counter Affidavit to the aforesaid application, as and when required.

4. That in the instant matter Hon'ble Tribunal has taken *suo moto* cognizance of a chemical (industrial) accident that occurred at M/s LG Polymers India Pvt. Limited, Vishakhapatnam, Andhra Pradesh during early morning (around 3:45 AM) on 07.05.2020 due to leakage of Styrene gas from one of the storage tanks. The styrene gas was used as a raw material in the industry. Till now, 12 deaths have been reported and an estimated 4000 persons are affected due to the accident. The Govt. of Andhra Pradesh has reportedly evacuated inhabitants up to a distance of 3 km radius. **[Refer Annexure-A]**
5. That MoEF&CC is the nodal Ministry under Govt. of India mandated to take steps for pollution control and environmental conservation, among other things. To achieve its mandate, the MoEF&CC administers various acts including Environment (Protection) Act, 1986.
6. That two sets of rules have been notified to put in place a regulatory mechanism aimed at avoiding chemical accidents in industrial units viz. Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 [MSIHC Rules, 1989] and Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996 [CAEPPR Rules, 1996]. Key responsibilities have been assigned to various State Government/ Central Government Departments under the provisions of MSIHC Rules, 1989 and CA(EPPR) Rules, 1996 with the objective to prevent major chemical accidents arising from industrial activities and limiting the effects of such accidents on human health and environment. **[Refer Annexure-B and Annexure-C]**
7. That the MSIHC Rules, 1989 require the occupier to provide necessary information that is likely to cause major accidents and affect general public during a major accident at the site which include submission of information on usage/ storage/ manufacture of hazardous chemicals, seek approval of sites, prepare on-site emergency plan and safety reports, undertaking safety audits and mock-drills etc. The occupier is required to comply with above mentioned rule provisions with concerned authorities designated under Schedule-5 of the rules.
8. That to complement the provisions of MSIHC Rules, 1989, the CAEPPR Rules, 1996 provide statutory backup for setting up a Crisis Management framework and associated organizational support in the

country. The Chemical Accidents (EPPR) Rules, 1996 envisage a Four-tier Crisis Management System in the country at the Central, State, District and Local levels. A Central Crisis Group has been constituted in compliance with Rule 3 under the chairmanship of Secretary (EF&CC). A Central Crisis Group Alert System i.e. Red Book has also been brought in compliance with Rule 4 to facilitate quick information exchange during chemical emergencies. The Red Book contains name, address and contact details of Central and State Nodal authorities, relevant national agencies/ institutes pertaining to chemical (industrial) disaster management. The Red Book is hosted on the website of MoEF&CC and updated annually. The last update was done in November, 2019. A virtual crisis control room is also set-up in the MoEF&CC to coordinate with State Authorities during chemical (industrial) accident emergencies.

9. That Styrene is listed at S. No. 583 of Part-II of Schedule 1 signifying it as a hazardous chemical. Further as per Schedule 4, the Polymerization operation/ process is identified as an 'industrial activity', which is carried out in the unit i.e. M/s LG Polymers India Pvt. Limited. Hence, the instant unit falls under listed 'industrial activity'.

10. That various provisions of the MSIHC Rules, 1989 are briefly described as follows:

Rule	Heading	Description
Rule 1	Short Title And Commencement	Manufacture, Storage and Import of Hazardous Chemical Rules, 1989
Rule 2	Definitions	Various terms used in the rules like Hazardous Chemical, industrial activity, isolated storage, import, importer, export, exporter, isolated storage, major accident, major accident hazard etc. have been defined.
Rule 3	Duties of Authorities	Duties of authorities are specified in Schedule 5.
Rule 4	General Responsibility Of The Occupier During Industrial	Responsibility of MAH occupier defined such as: (a) identify the major accident hazards; and

Rule	Heading	Description
	Activity	(b) take adequate steps to - (i) prevent such major accidents and to limit their consequences to persons and the environment; (ii) Provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety.
Rule 5	Notification Of Major Accident	Occupier should notify about the major chemical accident to concerned authority and concerned authority shall undertake full analysis of accident report and sent to MoEF&CC as prescribed.
Rule 6	Industrial Activity To Which Rules 7 To 15 Apply	Defined industrial activity, isolated storage, new industrial activity, existing industrial activity are mentioned in rules for application of Rules 7 to 15
Rule 7	Approval and Notification Of Sites	Occupier should not undertake any industrial activity without approval of concerned authority (as per Schedule 5) and submit a written report as per the particulars specified in Schedule 7 at least 3 months before commencing the activity.
Rule 8	Updating of the site notification following changes in the threshold quantity	Any change in details submitted by occupier as per Schedule 7 is required to be updated by the way of submission of an updated report to the concerned authority.
Rule 9	Transitional Provisions	Modus of applicability of various rule provisions in respect of units operating prior to these rules as well as new industrial activity/ isolated storages
Rule 10	Safety Reports [And Safety Audit Reports]	Occupier to conduct safety audit for new and existing industrial activity and prepare a safety reports as per Schedule 8 and submit it to concerned

Rule	Heading	Description
		authority
Rule 11	Updating of reports under rule 10	Occupier required to make prior reporting of the proposed modifications in an industrial activity as prescribed
Rule 12	Requirement for further information to be sent to the authority	Concerned authority may ask from occupier for additional information in industrial activity.
Rule 13	Preparation to on-site emergency plan by the occupier	Occupier should prepare and keep up-to-date 'on-site emergency plan' as specified in schedule 11. The occupier required to ensure that a mock drill of the 'on-site emergency plan' is conducted every six months and report submit to concerned authority as per Schedule 5
Rule 14	Preparation of off-site emergency plan by the authority	District collector/ District authority should prepare and keep up-to-date 'off site emergency plan' as per format specified in schedule 12.
Rule 15	Information to be given to persons liable to be affected by a major accident	Occupier should inform public of the adjoining areas about the nature of the major accident hazard; and the safety measures and the "Do's' and 'Don'ts'" which should be adopted in the event of a major accident as prescribed
Rule 16	Disclosures of Information	Provisions on disclosure of information by concerned authority
Rule 17	Collection, Development and Dissemination of Information	The occupier should prepare and develop a safety data sheet as specified in Schedule 9 in respect of a hazardous chemical handled by him and ensure that the information is recorded accurately and reflects the scientific evidence used in making the hazard determination.

Rule	Heading	Description
		Container of hazardous chemical should be clearly labelled as specified under rule.
Rule 18	Import of Hazardous Chemicals	Any person responsible for importing hazardous chemicals in India should provide prior-information specified under the rule to the concerned authorities prescribed under the rules. Any person importing hazardous chemicals should maintain the records of the hazardous chemicals imported as specified in Schedule 10 and the records can be checked by the concerned authority
Rule 19	Improvement Notices	Concerned authority may serve the improvement notice to occupier in case of violation of rules
Rule 20	Power of the Central Government to modify the schedules	The Central Government may, at any time, by notification in the Official Gazette, make suitable changes in the Schedules.

11. That various provisions of the CA(EPPR) Rules, 1996 are briefly described as follows:

Rule	Heading	Description
Rule 1	Short Title And Commencement	Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996
Rule 2	Definitions	Various definition viz. Chemical accident, industrial pocket, major chemical accident, industrial activity, hazardous chemical etc. has been given in the mentioned rule.
Rule 3	Constitution Of Central Crisis	Provision of constitution of CCG for management of chemical accident and

	Group	functions.
Rule 4	Setting up of Crisis Alert System	Provision of setting up a functional crisis control room, information net working system with the State Governments under Crisis Alert System.
Rule 5	Functions of the Central Crisis Group	Defined responsibilities of CCG/provide expert guidance for handling chemical accidents.
Rule 6	Constitution Of State Crisis Group	Provisions enabling the State Government to constitute a State Crisis Group for management of chemical accidents
Rule 7	Functions of the State Crisis Group	Defined responsibilities of SCG/ to deal with chemical accidents and coordinate efforts in planning, preparedness and mitigation of a chemical accident
Rule 8	Constitution of the District And Local Crisis Group	The State Government constitute a District and Local Crisis Group for management of chemical accidents
Rule 9	Functions Of The District Crisis Group	Apex body in the district to deal with major chemical accidents and to provide expert guidance for handling chemical accidents
Rule 10	Functions Of The Local Crisis Group	To deal with chemical accidents and coordinate efforts in planning, preparedness and mitigation of a chemical accident
Rule 11	Powers of the members of the Central, State and District Crisis Groups	The Members of the Central Crisis Group, State Crisis Groups and District Crisis Groups shall be deemed to be persons empowered by the Central Government in this behalf under sub-section (1) of section 10 of the Environment (Protection) Act, 1986
Rule 12	Aid And assistance for the	Major Accident Hazard installations provide aid, assist and facilitate

	functioning of the District and Local Crisis Groups	functioning of the District Crisis Group and Local Crisis Group.
Rule 13	Information to the Public	CCG, SCG, LCG provide information on request regarding chemical accident prevention, preparedness and mitigation in the country, state and industrial pocket respectively.

12. That to prevent chemical (industrial) accidents in the country, the concerned Central/ State authorities have been delegated responsibilities as per Schedule 5 of the MSIHC Rules, 1989. Among all authorities, the State Chief Inspector of Factories (CIFs) (appointed under the Factories Act, 1948) are the nodal agencies that have been assigned responsibilities in line with their mandatory obligations under the Factories Act, 1948 as follows:

Enforcement of directions and procedures in respect of industrial installations and isolated storages covered under the Factories Act, 1948, dealing with hazardous chemicals and pipelines including inter-state pipelines regarding-

- i. *Notification of major accidents as per Rule 5(1) and 5 (2).*
- ii. *Notification of sites as per Rules, 7 to 9.*
- iii. *Safety reports as per Rules, 10 to 12.*
- iv. *Preparation of on-site emergency plans as per Rule 13.*
- v. *Preparation of off-site emergency plans in consultation with District Collector or District Emergency Authority as per S. No. 9 of this schedule.*

Similarly, the MSIHC Rules, 1989 mandates Petroleum and Explosives Safety Organization (PESO), as the nodal agency to approve the sites of industrial installation and isolated storages.

13. That the PESO and CIFs while giving site-specific approvals to industrial units and isolated storages are expected to ensure preparation of on-site emergency plans & safety reports by units, reviewing the details of mock-drills conducted and implementation of Standard Operating Procedures (SOPs) of industrial operation by the unit from industrial safety point of view.

14. That pursuant to the reporting of the accident in national media, the Ministry followed up the matter with concerned State Government Departments viz. Andhra Pradesh State Pollution Control Board, Directorate of Industrial Safety and Health (DISH)/ Chief Inspector of Factories as well as Central Pollution Control Board (CPCB). The meeting of Central Crisis Group (CCG), constituted under CA(EPPR) Rules, 1996 was convened on 08.05.2020 under the Chairmanship of Secretary (EF&CC) wherein suggestions were invited from all stakeholders including chemical experts to contain the situation at M/s LG Polymers India Pvt. Limited, Vishakhapatnam. **[Refer Annexure-D]**

15. That the MoEF&CC has asked the State Government of Andhra Pradesh and Chairman, State Pollution Control Board to submit a detailed report to it under the provisions of Rule 4(2) of MSIHC Rules, 1989 within a stipulated time period of 90 days. Further the MoEF&CC, has also shared with all States/ UT administrations, the latest version of Crisis Alert System i.e. Red-Book along with the contact details of nodal officer dealing with Chemical (industrial) accidents. **[Refer Annexure-E]**

16. That in view of the aforementioned facts, circumstances and action initiated by MoEF&CC, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s).

DEPONENT

VERIFICATION

I, the above named deponent do hereby verify that the contents of the above affidavit are true and correct on the basis of official record maintained by the Respondent No. 1 in daily course of its business, no part of it is false and nothing material has been concealed there from.

Verified aton this theday of May, 2020.

DEPONENT

Report on the Styrene gas leakage happened at M/s LG Polymers India Pvt. Limited, Vishakhapatnam (Andhra Pradesh)

About the accident

A chemical (industrial) accident occurred during the early morning (around 3:45 AM) on 07.05.2020 at M/s LG Polymers India Pvt. Limited, Vishakhapatnam, Andhra Pradesh due to leakage of Styrene gas from one of the storage tanks. The styrene gas was used as a raw material in the industry. As of now, 12 deaths have been reported and an estimated 4000 persons are affected due to the accident. The Govt. of Andhra Pradesh has reportedly evacuated inhabitants' up to a distance of 3 km radius.

Follow-up by MoEFCC

2. Pursuant to the reporting of the accident in national media, the Ministry followed up the matter with concerned State Government Departments *viz.* State Pollution Control Boards, Directorate of Industrial Safety and Health (DISH)/ Chief Inspector of Factories as well as Central Pollution Control Board (CPCB) Head Office, CPCB Regional Office, Chennai and MoEFCC Regional Office Chennai. Two separate meetings through video conferencing were held on 08.05.2020 i.e. (i) between MoEFCC and State Government of Andhra Pradesh and (ii) meeting of Central Crisis Group (CCG), constituted under CA(EPPR) Rules, 1996.

Responses by Agencies

3. Preliminary Responses were received from CPCB and MoEFCC RO Chennai. Subsequently, response was also received from APPCB. The CPCB R.O. Chennai has shared a detailed report on 08.05.2020 (*Refer Annexure-1*). Based on the inputs received and discussion with concerned officials at Central/ State Government level and CCG members, the information is compiled.

About the Unit

4. M/s LG Polymers India Pvt. Ltd was established in 1961 as "Hindustan Polymers" for manufacturing Polystyrene and its Co-polymers at Visakhapatnam, India. The unit merged with McDowell & Co. Ltd. of UB Group in 1978. Subsequently, it was taken over by LG Chem (South Korea) and renamed as LG Polymers India Private Limited (LGPI) in

July, 1997. The industry is spread in an area 213 acres near RRV Puram, Naidu Thota, Visakhapatnam. Presently, LGPI is one of the leading manufacturers of Polystyrene and Expandable Polystyrene in India. The Styrene monomer (raw material) is completely imported by the unit. The unit was not in operation and shutdown from last 45 days and the leakage had happened during preparation of the plant for resuming operations.

Status of approvals and Compliance

5. The unit has been issued Consent to Operate by APPCB to manufacture 313 TPD of polystyrene and 102 TPD of expandable polystyrene, which is valid up to 31.12.2021.

6. The unit is connected with CPCB Online Continuous Emission Monitoring System (OCEMS) for transmitting real time emission & effluent data to CPCB servers. On 24.03.2020, the unit had sent a mail to CPCB stating the stoppage of plant operations. CPCB reported that as per the OCEMS data available with it, no values were recorded between 24.03.2020 (around 13:00 hrs) and 05.05.2020. Further, the OCEMS was reactivated around 9:45 AM on 06.05.2020.

7. The unit falls under the Environmental Impact Assessment Notification, 2006. It applied for EC in 2018 under Violation category to the State Environmental Impact Assessment Authority. Subsequently, it was established that it is a 'Category A' project and should be considered at the central level. The Ministry is yet to receive transfer proposal from SEIAA.

Details of leakage

8. The unit have two raw material (styrene monomer) storage tanks of 2500KL and 3500KL. Apart from the main storage tanks, three standby tanks of Styrene Monomer are also established in the unit. All the tanks were provided with internal cooling system type of refrigeration to maintain the temperature below 20°C. The styrene gas (styrene monomer) was reportedly leaked from 2500KL storage tanks in early morning. The quantity of leaked gas leak is not reported by any agency. It has been reported that the unit had high volume of raw material storage due to shutdown. It has also

been reported that the failure of refrigeration system is one of the major reason of accident.

Impact of Styrene gas leakage

9. CPCB has reported that APPCB has monitored the concentration of styrene gas at 9:30 AM (07.05.2020). The concentration was observed in the range of 1 to 2.5 ppm in adjoining areas of Venkatapuram, Padmanabhapuram, SC & BC Colony (1 ppm reported as 4.2mg/m³). As per air quality norms, styrene should not be present in atmospheric air. The presence of even low concentration of styrene gas in atmospheric air can cause respiratory discomfort/ illness and skin irritation.

Addressing accident situation

10. The leakage was reportedly arrested at 10:30 AM (07.05.2020) and situation is under close watch. It is reported that the styrene gas normally decomposes in 12-24 hours, in case there is no further leakage. Accordingly, the NDRF/ SDRF, Distt. Authorities etc. have rescued the inhabitants of the nearby areas up to a radius of 3kms. As per the latest reports, twelve (12) people and 22 animals have died and an estimated 4000 persons are affected.

11. CPCB reported that Tertiary Dodecyl Mercaptan (TDM) is used for emulsion polymerization of styrene monomer and the same chemical is used to neutralize the residual emissions. It has been reported that 300 litres of TDM was already injected and an additional 500 ltrs of TDM would be required to complete the neutralisation. It is understood that the same is being arranged from Gujarat.

Safety related regulations

12. To address the issues related to chemical safety, the Ministry of Environment, Forest and Climate Change has put in a regulatory mechanism of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 [MSIHC Rules, 1989] and Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996 [CAEPPR Rules, 1996] with the support of State Governments. The objective of these rules is to prevent major chemical accidents arising from industrial activities and limiting the effects of such accidents on human health and environment. The Rules

mentions indicative criteria for hazardous chemicals and an illustrative list of 684 hazardous chemicals. *Styrene is a listed hazardous chemical and as per the literature available i.e. Material Safety Data Sheets, it is identified as a carcinogen with IARC grouping of 2B i.e. possibly carcinogenic to humans, flammable and can cause eye, inhalation and skin irritation, if exposed.*

13. Among other things, the MSIHC Rules, 1989 mandate the following:

- The occupier is required to inform to the authority, in schedule 6, of any major accident caused due to hazardous chemicals occurring on a site or in a pipeline.
- The concerned authority i.e. Chief Inspector of Factories, shall undertake full analysis of the major accident and send the requisite information to the MoEF.
- The occupier is required to submit safety report as specified in schedule 8 to the CIFs.
- The occupier shall prepare and keep updated on-site emergency plan as per schedule 11, detailing how major accident will be dealt in the industry on the site.
- An off-site emergency plan shall be prepared by the concerned authority (District Administration/ Authorities), as in schedule 5, to deal with the emergencies.

14. Apart from the above, the Directorate of Industrial Safety and Health have put in place the Standard Operating Procedures (SOPs) for operation of industries under the Factories Act, 1948 which is the umbrella legislation governing operation of all industries with regard to safety and health.

Action by MoEFCC on 07.05.2020

15. The Joint Secretary (HSMD) has written a DO letter on 07.05.2020 to Special Chief Secretary (Environment), Andhra Pradesh and Chairman, Andhra Pradesh Pollution Control Board to take further actions in line with the provisions of MSIHC Rules, 1989 and CA(EPPR) Rules, 1996. It is requested to send a detailed accident report within 90 days, as per the provisions of the rules. The report shall be examined in the Ministry and placed before the Central Crisis Group constituted under the rules.

Action by MoEFCC on 08.05.2020

15. A meeting of the Central Crisis Group, constituted under Rule 3 of the CA(EPPR) Rules, 1996, was held under the chairmanship of Secretary (EF&CC) at 5:30PM on 08.05.2020 through video-conferencing. The Central Crisis Group comprises of members from the following Ministries/ Departments/Experts, apart from MoEFCC:

- Ministry of Labour and Employment
- Ministry of Health and Family Welfare
- Central Pollution Control Board
- Ministry of Home Affairs Member
- Petroleum and Explosives Safety Organization
- Department of Chemicals and Petrochemicals
- Department of Industrial Policy and Promotion
- Ministry of Agriculture and Farmers Welfare
- Department of Fertilizers
- Ministry of Communications and Information Technology
- Ministry of Road, Transport and Highways- Member
- Ministry of Shipping- Member
- Ministry of Railways (Railway Board)
- National Disaster Management Authority
- Central Scientific and Industrial Research - Member, ex-officio
- Expert, Industrial Safety and Health
- Industry Representatives
- Representative, Indian Chemical Council - Member

16. During the meeting, the Chair informed the Group about the actions taken so far by the Central as well as State Government to contain the situation as well as status of leakage at the site of accident i.e. M/s LG Polymers India Pvt. Limited. The Chair also informed the Group about the video conference meeting held with Chief Secretary and other senior officials of Govt. of Andhra Pradesh. It was apprised to the Group that due to failure of refrigeration system and high ambient temperatures, the authorities are continuously working to keep the existing storages of styrene monomer below 20°C through water sprinkling.

17. It was further informed that Mercaptan (inhibitor) available in the plant is used to stabilize another three tanks of Styrene Monomer in the plant and required stocks of Mercaptan are being arranged from Gujarat. The Group noted that a team from National Environmental Engineering Research Institute (CSIR-NEERI) is already at the site to aid, assist and advise the authorities to control the situation. After detailed deliberations, the Chair requested the members to submit their suggestions on the situations that could further help in keeping the storage of Styrene monomer under control in absence of refrigeration system. The Minutes of the Meeting are placed at Annexure-2 for reference.

Central Pollution Control Board

Regional Directorate, Chennai

Dated: 07.05.2020

Preliminary Report on M/s LG Polymers India Pvt Ltd, Vishakhapatnam

M/s LG Polymers India Pvt Ltd was established in 1961 as "Hindustan Polymers" for manufacturing Polystyrene and its Co-polymers at Visakhapatnam, India. It Merged with Mc Dowell & Co. Ltd. of UB Group in 1978. It was taken over by LG Chem (South Korea), Hindustan Polymers was renamed as LG Polymers India Private Limited (LGPI) in July, 1997. The industry is spread in an area 213 acres near RRV Puram, Naidu Thota, Visakhapatnam. It is an old Category A industry and applied for EC under violation window, which is under consideration of MOEFCC. The unit is having Consent to Operate issued by APPCB to manufacture 313 TPD of polystyrene and 102 TPD of expandable polystyrene valid upto 31.12.2021. The chemical Styrene (which was leaked) used as raw material is completely imported.

An accident is reported to have occurred in M/s. L.G Polymers India Pvt Ltd, Visakhapatnam at 03:45AM on 07.05.2020. The company has stored styrene monomer in vertical MS storage tanks of 2500 KL and 3500 KL capacity provided with internal cooling system through refrigeration. Styrene from one storage tank of 2500 KL got leaked and spread to surrounding villages of Venkatapuram, Padmanabhapuram, SC&BC Colony. APPCB has measured the concentrations of styrene in the ambient air at 9:30 AM. As per the monitoring values the styrene gas was present in the range of 1 to 2.5 PPM (1ppm ~ 4.2 mg/m³) in Venkatapuram, Padmanabhapuram, SC & BC Colony. Nine people and 22 animals suspected to have died and estimated 3000 persons are affected. Habitation at Venkatapuram village is near to the unit at a distance of 0.1km.

The unit is connected with Online Continuous Emission Monitoring System (OCEMS) for transmitting real time emission & effluent data to CPCB servers. The unit sent a mail to CPCB on 24.03.2020 stating that the plant operations have been stopped. As per the OCEMS

data available with CPCB, no values were recorded between 24.03.2020 (around 13:00 hrs) and 05.05.2020. It was reactivated around 9:45 AM on 06.05.2020.



The Govt. of AP is reported to have completed the evacuation of habitants up to 2 km radius. Release of Styrene gas (mist) is presently in controlled stage but not totally arrested. It is understood that Tertiary Dodecyl Mercaptan (TDM) used for emulsion polymerization of styrene monomer, which is being injected to neutralise the residual emissions. 300 litres of TDM was already injected. The unit may require additional 500 litres of TDM to complete such neutralisation. It is understood that the same is being arranged from Gujarat. As per the information from the management of M/s. L G Polymers, the reaction is not yet totally controlled, therefore the villagers should be kept away, till the total gas is decomposed/diluted in the ambient air. Normally the gas will decompose in 12-24 hrs if there is no further addition from the storage tanks.



Drum Containing TDM:

Release of styrene gas (mist) is controlled by emulsion polymerization of styrene monomer by injecting TDM (Tertiary Dodecyl Mercaptan).

The unit is using hazardous chemicals mainly the styrene for production of polystyrene and expandable polystyrene and reported to have complied with MSIHC Rules for storage, transportation and handling of raw materials. It was reported by the unit that high volume storage of raw material (styrene) and failure of refrigeration system may be the cause for accident. Detailed investigation is underway. The unit has however failed to comply with the MSIHC Rules that has resulted in the accident.

As per records, the unit has proposed for expansion of its installed capacity. As per the form 1 submitted (dated 22-12-2017) by the industry seeking EC for expansion, under item 8 - regarding the risk of accidents during construction or operation, it was stated that the unit is equipped with all inbuilt safety precautions and there will not be any damage to environment or human health. However, the accident proves that the claim made by the industry is not true and even the unit has ruled out the risk of accidents from any other causes or due to natural disasters in their application for expansion. Further, at item 7: regarding the risk of contamination due to release of pollutant is also ruled out in their application. At item 5: regarding the release of hazardous substances to air was also ruled out in their application seeking clearance for expansion.

Recommended Follow-up action

- (i) APPCB to ensure that the unit collects residual waste chemicals including the residue of emulsion polymerization of styrene monomer generated due to treatment with TDM.
- (ii) The unit shall be directed closed down operations safely in stipulated time period by ensuring that the premises is free from all raw chemicals, waste-residues, hazardous

wastes, spill-material, intermediates, by-products and final product. While doing so, industry shall take all possible precautions to prevent any leakage from another storage tank and to prevent any further accidents.

- (iii) The unit must share the material safety data sheets of the hazardous chemicals handled by it to concerned departments.
- (iv) APPCB to carry out spot assessment of soil and groundwater to check for contamination levels, if required services of an expert agency involved in assessment of remediation of contaminated sites may be taken.
- (v) Condensation of styrene mist, spill of styrene near storage tanks, sprinkling water with styrene levels might have contaminated soil and sediments in and around the industry. APPCBs shall therefore direct the industry to demarcate the spill site and other affected areas so as to carry out preliminary environmental site assessment for soil and groundwater and take up remediation of soil and groundwater if required, as outlined in CPCB “Guidelines on Implementing Liabilities for Environmental Damages due to Handling & Disposal of Hazardous Waste and Penalty” as per the provisions under Hazardous and Other Waste Management Rules, 2016.
- (vi) APPCB shall monitor quality of wastewater in outfall drain of the industry and also the recipient water bodies. Discharge from industry should be contained to the extent possible to prevent any further contamination and joining of water bodies.
- (vii) APPCB shall carry out continuous monitoring of VOC levels including styrene in the and ambient air and also carry out ambient air quality monitoring for at least a week or till the levels are within the safe limits.
- (viii) As per CTO condition, the unit has to install VOC analyser, APPCB shall therefore verify the status of online analyser and furnish the VOC levels to all concerned departments.
- (ix) Accidental release of styrene may lead to high styrene levels in drains carrying wastewater. The unit should therefore segregate highly contaminated streams and store the same into holding tanks, for suitable treatment prior to discharge. APPCB shall ensure that untreated wastewater is not released from the unit.
- (x) APPCB may impose environmental liability and penalty as per the provisions under Rule 23 of Hazardous and Other Waste Management Rules, 2016.

**Minutes of the Central Crisis Group under the Chairpersonship of Secretary MoEF&CC
was held on 08.05.2020 at 5.30 PM through Video Conferencing.**

A Central Crisis Group meeting under the Chairpersonship of Secretary MoEF&CC was held on 08.05.2020 at 5.30 PM through Video Conferencing to consider and review the measures to be taken after the chemical accident, which occurred at M/s LG Polymers India Private Limited, Vishakhapatnam (Andhra Pradesh). A list of participants of the meeting is enclosed as **Annexure -I**.

2.0 After a brief introduction of all participants, the Secretary (MoEF&CC), briefed the crisis group about the updated status regarding the leakage of the gas from the premises of M/s LG Polymers India Private Limited, Vishakhapatnam (Andhra Pradesh). He also informed the committee about the evacuation efforts undertaken by the NDRF. The Ministry of Environment, Forest and Climate Change also informed the group about the functioning of the Control Room established under the Chemical Accidents (Emergency Planning, Preparedness and Response) rules, 1996.

3.0 Members of the group were then requested to provide specific suggestions regarding reduction of temperature of the stored styrene in order to avoid any further accidents.

A. Representative of the Reliance Industry suggested that prompt removal of insulation from the tanks and sprinkling of water was an essential requirement. He also suggested that maintenance of circulation in the tanks through operation of pumps was required to reduce temperature.

B. Representative from NEERI who had visited the site informed the group that water sprinkling was under way and more than 85% of the fumes were already under control.

C. Joint secretary, DCPC emphasized that sufficient quantities of the inhibitor –mercaptan (TDM) must be available at the site. Secretary, MoEF&CC informed the group that arrangements had been made to make available the necessary quantity of the inhibitor at the site.

D. Representative from PESO was of the view that as a precautionary measure, in future, a dual refrigerant system must be adopted for storage of monomers.

E. Representative from MoHFW placed on record that a medical team including psychologists must be present at site to deal with possible health impact of this incident on the local populace. Secretary, MoEF&CC advised MoHFW to take up the matter with DGHS and also said that MoEF&CC would also forward the comments to DGHS.

4.0 It was decided that comments/suggestions received from the members will be communicated to the NDRF team for further necessary action.

Meeting ended with vote of thanks to the Chair.

List of participants

1. Shri. Ravi Shankar Prashad, Additional Secretary cum Chairman CPCB
2. Ms. Geeta Menon, Joint Secretary, HSM Division, MoEF&CC
3. Shri. K.N. Jha, Joint Secretary, Department of Petrochemicals
4. Shri. D.K. Saami, Civil Defense, Ministry of Home.
5. NCDC, MoHFW
6. Shri. Dimpy Garg, ED Safety, MoR
7. Dr. Smita Mohanty, CEPET
8. Shri. Atis Chandra,
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11. Ms. Shruti,
12. Representative of PESO
13. Representative of Reliance Industry

**THE MANUFACTURE, STORAGE
AND IMPORT OF HAZARDOUS
CHEMICAL RULES, 1989**

(As amended to date)

**THE MANUFACTURE, STORAGE AND IMPORT OF
HAZARDOUS CHEMICAL RULES, 1989**

MINISTRY OF ENVIRONMENT & FORESTS

(Department of Environment, Forests and Wildlife)

NOTIFICATION

New Delhi, the 27th November 1989

***S.O.966(E)** - In exercise of the powers conferred by Section 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules, namely :

1. SHORT TITLE AND COMMENCEMENT –

(1) These rules may be called the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. DEFINITIONS - In these rules, unless the context otherwise requires, -

- (a) "Act" means the Environment (Protection) Act, 1986 (29 of 1986);
- (b) "Authority" means an authority mentioned in Column 2 of Schedule 5;
- (c) "export" with its grammatical variations and cognate expression, means taking out of India to a place outside India;
- (d) "exporter" means any person under the jurisdiction of the exporting country and includes the exporting country, who exports hazardous chemical;
- (e) "Hazardous Chemical " means -
 - (i) any chemical which satisfies any of the criteria laid down in Part I of ¹[Schedule 1 or] listed in Column 2 of Part II of this Schedule ;
 - (ii) any chemical listed in Column 2 of Schedule 2;
 - (iii) any chemical listed in Column 2 of Schedule 3;

* The principal rules were published in the Gazette of India vide number S.O. 966(E), dated 27.11.1989 and subsequently amended vide: S.O.115 (E), dated 05.02.1990; GSR 584, dated 09.09.1990; S.O.2882, dated 03.10.1994; and S.O. 57(E), dated 19.01.2000.

¹ Substituted by Rule 2(i) of the Manufacture, Storage and Import of Hazardous Chemical(Amendment) Rules, 2000 notified vide S.O. 57(E), dated 19.1.2000.

- (f) "import" with its grammatical variations and cognate expression, means bringing into India from a place outside India;
- (g) "importer" means an occupier or any person who imports hazardous chemicals;
- (h) "industrial activity" means-
 - i. an operation or process carried out in an industrial installation referred to in Schedule 4 involving or likely to involve one or more hazardous chemicals and includes on-site storage or on-site transport which is associated with that operation or process, as the case may be; or
 - ii. isolated storage; or
 - iii. pipeline ;
- (i) "isolated storage" means storage of a hazardous chemical, other than storage associated with an installation on the same site specified in Schedule 4 where that storage involves atleast the quantities of that chemical set out in Schedule 2;
- ¹[(j) "major accident" means -an incident involving loss of life inside or outside the installation, or ten or more injuries inside and/or one or more injuries outside or release of toxic chemicals or explosion or fire or spillage of hazardous chemicals resulting in on-site or off-site emergencies or damage to equipment leading to stoppage of process or adverse affects to the environment ;
- (ja) "major accident hazards (MAH) installations" means - isolated storage and industrial activity at a site handling (including transport through carrier or pipeline) of hazardous chemicals equal to or, in excess of the threshold quantities specified in, Column 3 of schedule 2 and 3 respectively;]
- (k) "pipeline" means a pipe (together with any apparatus and works associated therewith) or system of pipes (together with any

¹ Substituted by Rule 2(ii) of the Manufacture, Storage and Import of Hazardous Chemical (Amendment)Rules, 2000 notified vide S.O.57(E), dated 19th January, 2000.

apparatus and work associated therewith) for the conveyance of a hazardous chemical other than a flammable gas as set out in Column 2 of Part II of Schedule 3 at a pressure of less than 8 bars absolute; the pipeline also includes inter - state pipelines;

- (l) "Schedule" means Schedule appended to these rules;
- (m) "site" means any location where hazardous chemicals are manufactured or processed, stored, handled, used, disposed of and includes the whole of an area under the control of an occupier and includes pier, jetty or similar structure whether floating or not;
- (n) "Threshold quantity" means, -
 - (i) in the case of a hazardous chemical specified in Column 2 of Schedule 2, the quantity of that chemical specified in the corresponding entry in Columns 3 and 4 ;
 - (ii) in the case of a hazardous chemical specified in Column 2 of Part I of Schedule 3, the quantity of that chemical specified in the corresponding entry in Columns 3 & 4 of that part;
 - (iii) in the case of substances of a class specified in Column 2 of Part II of Schedule 3, the total quantity of all substances of that class specified in the corresponding entry in Columns 3 and 4 of that part.

¹[3. DUTIES OF AUTHORITIES –

The concerned authority shall, -

- (a) inspect the industrial activity at least once in a calendar year;
- (b) except where such authority is the Ministry of Environment and Forests, annually report on the compliance of the rules by the occupiers to the Ministry of Environment and Forests through appropriate channel ;

¹ Substituted by Rule 2 of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

- (c) subject to the other provisions of these rules, perform the duties specified in column 3 of Schedule 5.]

4. GENERAL RESPONSIBILITY OF THE OCCUPIER DURING INDUSTRIAL ACTIVITY -

(1) these rules shall apply to, -

- (a) an industrial activity in which a hazardous chemical, which satisfies any of the criteria laid down in Part I of Schedule 1 ¹[or listed] in Column 2 of Part II of this Schedule is, or may be, involved; and

²[(b) isolated storage of a hazardous chemical listed in Schedule 2 in a quantity equal to or more than the threshold quantity specified in Column 3, thereof.]

(2) An occupier who has control of an industrial activity in terms of sub-rule (1) shall provide evidence to show that he has, -

- (a) identified the major accident hazards; and
- (b) taken adequate steps to -
- (i) prevent such major accidents and to limit their consequences to persons and the environment;
- (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety.

4. NOTIFICATION OF MAJOR ACCIDENT -

(1) Where a major accident occurs on a site or in a pipe line, the occupier shall ³[within 48 hours notify] the concerned authority as identified in Schedule 5 of that accident, and furnish thereafter to the concerned authority a report relating to the accidents in installments, if necessary, in Schedule 6.

(2) The concerned authority shall on receipt of the report in accordance with sub-rule 1 of this rule, shall undertake a full analysis of the major accident and sent the ⁴[requisite information within 90 days to the Ministry] of Environment and Forests through appropriate channel.

¹ Substituted by Rule 3(i) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

² Substituted by Rule 3(ii), *ibid.*

³ Substituted by Rule 3(a) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

⁴ Substituted by Rule 3(b) *ibid.*

¹[(3) An occupier shall notify to the concerned Authority, steps taken to avoid any repetition of such occurrence on a site.]

²[(4) The concerned Authority shall compile information regarding major accidents and make available a copy of the same to the Ministry of Environment & Forests through appropriate channel.

(5) The concerned Authority shall in writing inform the occupier, of any lacunae which in its opinion needs to be rectified to avoid major accidents.]

6. INDUSTRIAL ACTIVITY TO WHICH RULES 7 TO 15 APPLY -

(1) Rules 7 to 15 shall apply to, -

- (a) an industrial activity in which there is involved a quantity of hazardous chemical listed in Column 2 of Schedule 3 which is equal to or more than the quantity specified in the entry for that chemical in Column 3 & 4 (Rules 10-12 only for Column 4); and
- (b) isolated storage in which there is involved a quantity of a hazardous chemical listed in Column 2 of Schedule 2 which is equal to or more than the quantity specified in the entry for that chemical in Column ³3 & 4 (rules 10-12 only for column 4).]

(2) For the purpose of rules 7 to 15,

- (a) "new industrial activity" means an industrial activity which, –
 - (i) commences after the date of coming into operation of these rules; or
 - (ii) if commenced before that date, is an industrial activity in which a modification has been made which is likely to cover major accident hazards, and that activity shall be deemed to have commenced on the date on which the modification was made;

¹ Substituted by Rule 3(c) of the Manufacture, Storage and Import of Hazardous Chemical (Amendment) Rules, 1994 notified vide S.O. No.2882, dated 3.10.1994.

² Inserted by Rule 3(d); *ibid.*

³ Substituted by Rule 4; *ibid.*

- (b) an "existing industrial activity" means an industrial activity which is not a new industrial activity.

7. ¹[APPROVAL AND] NOTIFICATION OF SITES -

(1) An occupier shall not undertake any industrial activity ²[unless he has been granted an approval for undertaking such an activity and has submitted] a written report to the concerned authority containing the particulars specified in Schedule 7 at least 3 months before commencing that activity or before such shorter time as the concerned authority may agree and for the purpose of this paragraph, an activity in which subsequently there is or is liable to be a threshold quantity or more of an additional hazardous chemical shall be deemed to be a different activity and shall be notified accordingly.

³(2) The concerned Authority within 60 days from the date of receipt of the report shall approve the report submitted and on consideration of the report if it is of the opinion that contravention of the provisions of the Act or the rules made thereunder has taken place, it shall issue notice under rule 19].

8. UPDATING OF THE SITE NOTIFICATION FOLLOWING CHANGES IN THE THRESHOLD QUANTITY -

Where an activity has been reported in accordance with rule 7(1) and the occupier makes a change in it (including an increase or decrease in the maximum threshold quantity of a hazardous chemical to which this rule applies which is or is liable to be at the site or in the pipeline or at the cessation of the activity) which affects the particulars specified in that report or any subsequent report made under this rule, the occupier shall forthwith furnish a further report to the concerned authority.

9. TRANSITIONAL PROVISIONS-

Where. –

- (a) at the date of coming into operation of these rules, an occupier is in control of an existing industrial activity which is required to be reported under rule 7(1); or

¹ Substituted by Rule 5 of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.

² Substituted by Rule 4 (a) of MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

³ Substituted by Rule 4(b), *ibid.*

- (b) within 6 months after that date, an occupier commence any such new industrial activity;

it shall be a sufficient compliance with that rule if he reports to the concerned authority as per the particulars in Schedule 7 within 3 months after the date of coming into operation of these rules or within such longer time as the concerned authority may agree in writing.

10. SAFETY REPORTS ¹[AND SAFETY AUDIT REPORTS] -

(1) Subjects to the following paragraphs of this rule, an occupier shall not undertake any industrial activity to which this rule applies, unless he has prepared a safety report on that industrial activity containing the information specified in Schedule 8 and has sent a copy of that report to the concerned authority at least ninety days before commencing that activity.

(2) In the case of a new industrial activity which an occupier commences, or by virtue of sub-rule (2) (a) (ii) of rule 6 is deemed to commence, within 6 months after coming into operation of these rules, it shall be a sufficient compliance with sub-rule (1) of this rule if the occupier sends to the concerned authority a copy of the report required in accordance with that sub-rule within ninety days after the date of coming into operation of these rules.

²[(3) In case of an existing industrial activity, the occupier shall prepare a safety report in consultation with the concerned authority and submit the same within one year from the date of commencement of the Manufacture, Storage and Import of Hazardous Chemicals (Amendment) Rules, 1994 to the concerned Authority.]

³[(4) After the commencement of the Manufacture, Storage and Import of Hazardous Chemicals (Amendment) Rules, 1994, the occupier of both the new and the existing industrial activities shall carry out an independent safety audit of the respective industrial activities with the help of an expert, not associated with such industrial activities.

(5) The occupier shall forward a copy of the auditor's report along with his comments to the concerned Authority within 30 days after the completion of such Audit.]

¹ Substituted by Rule 6 of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.

² Substituted by Rule 5(a) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

³ Inserted by Rule 5(b), *ibid.*

¹[(6) The occupier shall update the safety audit report once a year by conducting a fresh safety audit and forward a copy of it with his comments thereon within 30 days to the concerned Authority.

(7) The concerned Authority may if it deems fit, issue improvement notice under rule 19 within 45 days of the submission of the said report.]

11. UPDATING OF REPORTS UNDER RULE 10-

(1) Where an occupier has made a safety report in accordance with sub-rule (1) of rule 10 he shall not make any modification to the industrial activity to which that safety report relates which could materially affect the particulars in that report, unless he has made a further report to take account of those modifications and has sent a copy of that report to the concerned authority at least 90 days before making those modifications.

(2) Where an occupier has made a report in accordance with rule 10 and sub - rule (1) of this rule and that industrial activity is continuing the occupier shall within three years of the date of the last such report, make a further report which shall have regard in particular to new technical knowledge which has affected the particulars in the pervious report relating to safety and hazard assessment and shall within 30 days ²[***] send a copy of the report to the concerned authority.

³[12. REQUIREMENT FOR FURTHER INFORMATION TO BE SENT TO THE AUTHORITY -

Where, in accordance with rule 10, an occupier has sent a safety report and the safety audit report relating to an industrial activity to the concerned Authority, the concerned Authority may, by a notice served on the occupier, require him to provide such additional information as may be specified in the notice and the occupier shall send that information to the concerned Authority within 90 days].

13. PREPARATION TO ON-SITE EMERGENCY PLAN BY THE OCCUPIER -

(1) An occupier shall prepare and keep up-to-date ⁴[an on-site emergency plan containing details specified in Schedule II and detailing] how major accidents will be dealt with on the site on which the industrial activity is carried

¹ Inserted by Rule 5(b) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

² Omitted by Rule 6, *ibid.*

³ Substituted by Rule 7, *ibid.*

⁴ Substituted by Rule 8(a), *ibid.*

on and that plan shall include the name of the person who is responsible for safety on the site and the names of those who are authorized to take action in accordance with the plan in case of an emergency.

(2) The occupier shall ensure that the emergency plan prepared in accordance with sub-rule (1) takes into account any modification made in the industrial activity and that every person on the site who is affected by the plan is informed of its relevant provisions.

(3) The occupier shall prepare the emergency plan required under sub-rule (1),-

(a) in the case of a new industrial activity, before that activity is commenced;

(b) in the case of an existing industrial activity within 90 days of commencing into operation of these rules.

¹[(4) The occupier shall ensure that a mock drill of the on-site emergency plan is conducted every six months;

(5) A detailed report of the mock drill conducted under sub-rule (4) shall be made immediately available to the concerned Authority.]

14. PREPARATION OF OFF-SITE EMERGENCY PLAN BY THE AUTHORITY -

(1) It shall be the duty of the concerned authority as identified in Column 2 of Schedule 5 to prepare and keep up-to-date ²[an adequate off-site emergency plan containing particulars specified in Schedule 12 and detailing] how emergencies relating to a possible major accident on that site will be dealt with and in preparing that plan the concerned authority shall consult the occupier, and such other persons as it may deem necessary.

(2) For the purpose of enabling the concerned authority to prepare the emergency plan required under sub-rule (1), the occupier shall provide the concerned authority with such information relating to the industrial activity under his control as the concerned authority may require, including the nature, extent and likely effects off-site of possible major accidents and the authority shall

¹ Inserted by Rule 8(b) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

² Substituted by Rule 9 (a), *ibid.*

provide the occupier with any information from the off-site emergency plan which relates to his duties under rule 13.

(3) The concerned authority shall prepare its emergency plan required under sub-rule (1),-

- (a) In the case of a new industrial activity, before that activity is commenced;
- (b) In the case of an existing industrial activity, within six months of coming into operation to these rules.

¹[(4) The concerned authority shall ensure that a rehearsal of the off-site emergency plan is conducted at least once in a calendar year.]

15. INFORMATION TO BE GIVEN TO PERSONS LIABLE TO BE AFFECTED BY A MAJOR ACCIDENT -

(1) The occupier shall take appropriate steps to inform persons outside the site either directly or through District Emergency Authority who are likely to be in an area which may be affected by a major accident about, -

- (a) the nature of the major accident hazard; and
- (b) the safety measures and the "Do's" and "Don'ts" which should be adopted in the event of a major accident.

(2) The occupier shall take steps required under sub-rule (1) to inform persons about an industrial activity, before that activity is commenced, except, in the case of an existing industrial activity in which case the occupier shall comply with the requirements of sub-rule (1) within 90 days of coming into operation of these rules.

16. DISCLOSURES OF INFORMATION -

Where for the purpose of evaluating information notified under rule 5 or 7 to 15, the concerned authority discloses that information to some other person, that other person shall not use that information for any purpose except for the purpose of the concerned authority disclosing it, and before disclosing the information the concerned authority shall inform that other person of his obligations under this paragraph.

¹ Inserted by Rule 9(b) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

17. COLLECTION, DEVELOPMENT AND DISSEMINATION OF INFORMATION -

(1) This rule shall apply to an industrial activity in which a hazardous chemical which satisfies any of the criteria laid down in part I of Schedule 1¹[or listed] in Column 2 of Part II of this Schedule is or may be involved.

(2) An occupier, who has control of an industrial activity in term of sub-rule 1 of this rule, shall arrange to obtain or develop information in the form of safety data sheet as specified in Schedule 9. The information shall be accessible upon request for reference.

(3) The occupier while obtaining or developing a safety data sheet as specified in Schedule 9 in respect of a hazardous chemical handled by him shall ensure that the information is recorded accurately and reflects the scientific evidence used in making the hazard determination. In case, any significant information regarding hazard of a chemical is available, it shall be added to the material safety data sheet as specified in Schedule 9 as soon as practicable.

(4) Every container of a hazardous chemical shall be clearly labelled or marked to identify -

- (a) the contents of the container ;
- (b) the name and address of manufacturer or importer of the hazardous chemical ;
- (c) the physical, chemical and toxicological data as per the criteria given at Part I of Schedule 1.

(5) In terms of sub rule 4 of this rule where it is impracticable to label a chemical in view of the size of the container or the nature of the package, provision should be made for other effective means like tagging or accompanying documents.

18. IMPORT OF HAZARDOUS CHEMICALS -

(1) This rule shall apply to a chemical which satisfies any of the criteria laid down in Part I of Schedule 1²[or listed] in Column 2 of Part II of this Schedule.

¹ Substituted by Rule 7 of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.

² Substituted by Rule 8(a), *ibid.*

(2) Any person responsible for importing hazardous chemicals in India shall provide ¹[before 30 days or as reasonably possible but not later than] the date of import to the concerned authorities as identified in Column 2 of Schedule 5 the information pertaining to, -

- (i) the name and address of the person receiving the consignment in India;
- (ii) the port of entry in India;
- (iii) mode of transport from the exporting country to India;
- (iv) the quantity of chemical (s) being imported; and
- (v) complete product safety information.

²(3) If the Concerned Authority of the State is satisfied that the chemical being imported is likely to cause major accidents, it may direct the importer to take such safety measures as the concerned Authority of the State may deem appropriate.]

³[(3A) In case the concerned Authority of the State is of the opinion that the chemical should not be imported on safety or on environmental considerations, such Authority may direct stoppage of such import.]

(4) The concerned Authority at the State shall simultaneously inform the concerned Port Authority to take appropriate steps regarding safe handling and storage of hazardous chemicals while off-loading the consignment within the port premises.

(5) Any person importing hazardous chemicals shall maintain the records of the hazardous chemicals imported as specified in Schedule 10 and the records so maintained shall be open for inspection by the concerned authority at the State or the Ministry of Environment and Forests or any officer appointed by them in this behalf.

(6) The importer of the hazardous chemical or a person working on his behalf shall ensure that transport of hazardous chemicals from port of entry to the ultimate destination is in accordance with the Central Motor Vehicles Rules, 1989 framed under the provisions of the Motor Vehicles Act, 1988.

¹ Substituted by Rule 10(a) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

² Substituted by Rule 10(b), *ibid.*

³ Inserted by Rule 10(c), *ibid.*

19. IMPROVEMENT NOTICES -

(1) if the concerned authority is of the opinion that a person has contravened the provisions of these rules, the concerned authority shall serve on him a notice (in this para referred to as " an improvement notice") requiring that person to remedy the contravention or, as the case may be, ¹[the matters occasioning it within 45 days.]

(2) A notice served under sub-rule (1) shall clearly specify the measures to be taken by the occupier in remedying said contraventions.

20. POWER OF THE CENTRAL GOVERNMENT TO MODIFY THE SCHEDULES -

The Central Government may, at any time, by notification in the Official Gazette, make suitable changes in the Schedules.

¹ Substituted by Rule 11 of MSIHC Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

¹[SCHEDULE 1]

[See rule 2e (i), 4 (1)(a), 4(2), 17 and 18]

[Part -I]

- (a) **Toxic Chemicals:** Chemicals having the following values of acute toxicity and which owing to their physical and chemical properties, are capable of producing major accident hazards:

S.No.	Toxicity	Oral toxicity LD ₅₀ (mg/kg)	Dermal toxicity LD ₅₀ (mg/kg)	Inhalation toxicity LC ₅₀ (mg/l)
1.	Extremely toxic	>5	<40	<0.5
2.	Highly toxic	>5-50	>40-200	<0.5-2.0
3.	Toxic	>50-200	>200-1000	>2-10

(b) **Flammable Chemicals :**

- (i) flammable gases: Gases which at 20°C and at standard pressure of 101.3KPa are :-

- (a) ignitable when in a mixture of 13 percent or less by volume with air, or ;
- (b) have a flammable range with air of at least 12 percentage points regardless of the lower flammable limits.

Note : The flammability shall be determined by tests or by calculation in accordance with methods adopted by International Standards Organization ISO Number 10156 of 1990 or by Bureau of Indian Standard ISI Number 1446 of 1985.

- (ii) **extremely flammable liquids :** chemicals which have flash point lower than or equal to 23°C and boiling point less than 35°C.
- (iii) **very highly flammable liquids :** chemicals which have a flash point lower than or equal to 23°C and initial boiling point higher than 35°C.

¹ Substituted by Rule 9 of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.

- (iv) **highly flammable liquids** : chemicals which have a flash point lower than or equal to 60°C but higher than 23°C.
- (v) **flammable liquids** : chemicals which have a flash point higher than 60°C but lower than 90°C.
- (c) **Explosives** : explosives mean a solid or liquid or pyrotechnic substance (or a mixture of substances) or an article.
 - (a) which is in itself capable by chemical reaction of producing gas at such a temperature and pressure and at such a speed as to cause damage to the surroundings ;
 - (b) which is designed to produce an effect by heat, light, sound, gas or smoke or a combination of these as the result of non-detonative self sustaining exothermic chemical reaction.

PART II
LIST OF HAZARDOUS AND TOXIC CHEMICALS

S. No.	NAME OF HAZARDOUS CHEMICALS	S. No.	NAME OF HAZARDOUS CHEMICALS
1.	Acetaldehyde	41.	Antimycin A
2.	Acetic acid	42.	ANTU
3.	Acetic anhydride	43.	Arsenic pentoxide
4.	Acetone	44.	Arsenic trioxide
5.	Acetone cyanohydrin	45.	Arsenous trichloride
6.	Acetone thiosemicarbazide	46.	Arsine
7.	Acetonitrile	47.	Asphalt
8.	Acetylene	48.	Azinpho-ethyl
9.	Acetylene tetra chloride	49.	Azinphos methyl
10.	Acrolein	50.	Bacitracin
11.	Acrylamide	51.	Barium azide
12.	Acrylonitrile	52.	Barium nitrate
13.	Adiponitrile	53.	Barium nitride
14.	Aldicarb	54.	Benzal chloride
15.	Aldrin	55.	Benzenamine,3-Trifluoromethyl
16.	Allyl alcohol	56.	Benzene
17.	Allyl amine	57.	Benzene sulfonyl chloride
18.	Allyl chloride	58.	Benzene. 1- (chloromethyl)-4 Nitro
19.	Aluminium (powder)	59.	Benzene arsenic acid
20.	Aluminium azide	60.	Benzidine
21.	Aluminium borohydride	61.	Benzidine salts
22.	Aluminium chloride	62.	Benzimidazole. 4, 5-Dichloro-2 (Trifluoromethyl)
23.	Aluminium fluoride	63.	Benzoquinone-P
24.	Aluminium phosphide	64.	Benzotrichloride
25.	Amino diphenyl	65.	Benzoyl chloride
26.	Amino pyridine	66.	Benzoyl peroxide
27.	Aminophenol-2	67.	Benzyl chloride
28.	Aminopterin	68.	Beryllium (Powder)
29.	Amiton	69.	Bicyclo (2, 2, 1) Heptane -2- carbonitrile
30.	Amiton dialate	70.	Biphenyl
31.	Ammonia	71.	Bis (2-Chloroethyl) sulphide
32.	Ammonium chloro platinite	72.	Bis (Chloromethyl) Ketone
33.	Ammonium nitrate	73.	Bis (Tert-butyl peroxy) cyclohexane
34.	Ammonium nitrite	74.	Bis (Terbutylperoxy) butane
35.	Ammonium picrate	75.	Bis(2,4, 6-Trinitrophenylamine)
36.	Anabasine	76.	Bis (Chloromethyl) Ether
37.	Aniline	77.	Bismuth and compounds
38.	Aniline 2,4, 6-Trimethyl	78.	Bisphenol-A
39.	Anthraquinone	79.	Bitoscanate
40.	Antimony pentafluoride		

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|------|--|------|------------------------------------|
| 80. | Boron Powder | 124. | Chloroacetal chloride |
| 81. | Boron trichloride | 125. | Chloroacetaldehyde |
| 82. | Boron trifluoride | 126. | Chloroaniline -2 |
| 83. | Boron trifluoride comp.
With methylether, 1:1 | 127. | Chloroaniline -4 |
| 84. | Bromine | 128. | Chlorobenzene |
| 85. | Bromine pentafluoride | 129. | Chloroethyl chloroformate |
| 86. | Bromo chloro methane | 130. | Chloroform |
| 87. | Bromodialone | 131. | Chloroformyl morpholine |
| 88. | Butadiene | 132. | Chloromethane |
| 89. | Butane | 133. | Chloromethyl methyl ether |
| 90. | Butanone-2 | 134. | Chloronitrobenzene |
| 91. | Butyl amine tert | 135. | Chlorophacinone |
| 92. | Butyl glycidal ether | 136. | Chlorosulphonic acid |
| 93. | Butyl isovalarate | 137. | Chlorothiophos |
| 94. | Butyl peroxy maleate tert | 138. | Chloroxuron |
| 95. | Butyl vinyl ether | 139. | Chromic acid |
| 96. | Butyl-n-mercaptan | 140. | Chromic chloride |
| 97. | C.I.Basic green | 141. | Chromium powder |
| 98. | Cadmium oxide | 142. | Cobalt carbonyl |
| 99. | Cadmium stearate | 143. | Cobalt Nitrimethylidyne compound |
| 100. | Calcium arsenate | 144. | Cobalt (Powder) |
| 101. | Calcium carbide | 145. | Colchicine |
| 102. | Calcium cyanide | 146. | Copper and Compounds |
| 103. | Camphchlor (Toxaphene) | 147. | Copperoxychloride |
| 104. | Cantharidin | 148. | Coumafuryl |
| 105. | Captan | 149. | Coumaphos |
| 106. | Carbachol chloride | 150. | Coumatetrayl |
| 107. | Carbaryl | 151. | Crimidine |
| 108. | Carbofuran (Furadan) | 152. | Crotenaldehyde |
| 109. | Carbon tetrachloride | 153. | Crotonaldehyde |
| 110. | Carbon disulphide | 154. | Cumene |
| 111. | Carbon monoxide | 155. | Cyanogen bromide |
| 112. | Carbonphenothion | 156. | Cyanongen iodide |
| 113. | Carvone | 157. | Cyanophos |
| 114. | Cellulose nitrate | 158. | Cyanothoate |
| 115. | Chloroacetic acid | 159. | Cyanuric fluoride |
| 116. | Chlordane | 160. | Cyclo hexylamine |
| 117. | Chlorofenvinphos | 161. | Cyclohexane |
| 118. | Chlorinated benzene | 162. | Cyclohexanone |
| 119. | Chlorine | 163. | Cycloheximide |
| 120. | Chlorine oxide | 164. | Cyclopentadiene |
| 121. | Chlorine trifluoride | 165. | Cyclopentane |
| 122. | Chlormephos | 166. | Cyclotetramethyl enetetranitramine |
| 123. | Chlormequat chloride | 167. | Cyclotrimethylen
etrinnitranine |

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|------|--|------|--|
| 168. | Cypermethrin | 209. | Dimethyl nitrosoamine |
| 169. | DDT | 210. | Dimethyl P phenylene diamine |
| 170. | Decaborane (1 :4) | 211. | Dimethyl phosphoramidi cyanidic acid (TABUM) |
| 171. | Demeton | 212. | Dimethyl phosphorochloridothioate |
| 172. | Demeton S-Methyl | 213. | Dimethyl sulfolane (DMS) |
| 173. | Di-n-propyl peroxydicarbonate (Conc = 80%) | 214. | Dimethyl sulphide |
| 174. | Dialifos | 215. | Dimethylamine |
| 175. | Diazodinitrophenol | 216. | Dimethylaniline |
| 176. | Dibenzyl peroxydicarbonate (Conc >= 90%) | 217. | Dimethylcarbonyl chloride |
| 177. | Diborane | 218. | Dimetilan |
| 178. | Dichloroacetylene | 219. | Dinitro O-cresol |
| 179. | Dichlorobenzalkonium chloride | 220. | Dinitrophenol |
| 180. | Dichloroethyl ether | 221. | Dinitrotoluene |
| 181. | Dichloromethyl phenylsilane | 222. | Dinoseb |
| 182. | Dichlorophenol – 2, 6 | 223. | Diniterb |
| 183. | Dichlorophenol – 2, 4 | 224. | Dioxane-p |
| 184. | Dichlorophenoxy acetic acid | 225. | Dioxathion |
| 185. | Dichloropropane – 2, 2 | 226. | Dioxine N |
| 186. | Dichlorosalicylic acid-3, 5 | 227. | Diphacinone |
| 187. | Dichlorvos (DDVP) | 228. | Diphosphoramide octamethyl |
| 188. | Dicrotophos | 229. | Diphenyl methane di-isocyanate (MDI) |
| 189. | Dieldrin | 230. | Dipropylene Glycol Butyl ether |
| 190. | Diepoxy butane | 231. | Dipropylene glycolmethyl ether |
| 191. | Diethyl carbamazine citrate | 232. | Disec-butyl peroxydicarbonate (Conc.>80%) |
| 192. | Diethyl chlorophosphate | 233. | Disufoton |
| 193. | Diethyl ethtanolamine | 234. | Dithiazamine iodide |
| 194. | Diethyl peroxydicarbonate (Conc=30%) | 235. | Dithiobiurate |
| 195. | Diethyl phenylene diamine | 236. | Endosulfan |
| 196. | Diethylamine | 237. | Endothion |
| 197. | Diethylene glycol | 238. | Endrin |
| 198. | Diethylene glycol dinitrate | 239. | Epichlorohydrine |
| 199. | Diethylene triamine | 240. | EPN |
| 200. | Diethleneglycol butyl ether | 241. | Ergocalciferol |
| 201. | Diglycidyl ether | 242. | Ergotamine tartarate |
| 202. | Digitoxin | 243. | Ethanesulfenyl chloride, 2 chloro |
| 203. | Dihydroperoxypropane (Conc >=30%) | 244. | Ethanol 1-2 dichloracetate |
| 204. | Diisobutyl peroxide | 245. | Ethion |
| 205. | Dimefox | 246. | Ethoprophos |
| 206. | Dimethoate | 247. | Ethyl acetate |
| 207. | Dimethyl dichlorosilane | 248. | Ethyl alcohol |
| 208. | Dimethyl hydrazine | 249. | Ethyl benzene |
| | | 250. | Ethyl bis amine |

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| 251. Ethyl bromide | 292. Furan |
| 252. Ethyl carbamate | 293. Gallium Trichloride |
| 253. Ethyl ether | 294. Glyconitrile (Hydroxyacetonitrile) |
| 254. Ethyl hexanol -2 | 295. Guanyl-4-nitrosaminoguynyl-1-tetrazene |
| 255. Ethyl mercaptan | 296. Heptachlor |
| 256. Ethyl mercuric phosphate | 297. Hexamethyl terta-oxyacyclononate (Conc 75%) |
| 257. Ethyl methacrylate | 298. Hexachlorobenzene |
| 258. Ethyl nitrate | 299. Hexachlorocyclohexan (Lindane) |
| 259. Ethyl thiocyanate | 300. Hexachlorocyclopentadiene |
| 260. Ethylamine | 301. Hexachlorodibenzo-p-dioxin |
| 261. Ethylene | 302. Hexachloronaphthalene |
| 262. Ethylene chlorohydrine | 303. Hexafluoropropanone sesquihydrate |
| 263. Ethylene dibromide | 304. Hexamethyl phosphoromide |
| 264. Ethylene diamine | 305. Hexamethylene diamine N N dibutyl |
| 265. Ethylene diamine hydrochloride | 306. Hexane |
| 266. Ethylene flourohydrine | 307. Hexanitrostilbene 2, 2, 4, 4, 6, 6 |
| 267. Ethylene glycol | 308. Hexene |
| 268. Ethylene glycol dinitrate | 309. Hydrogen selenide |
| 269. Ethylene oxide | 310. Hydrogen sulphide |
| 270. Ethylenimine | 311. Hydrazine |
| 271. Ethylene di chloride | 312. Hydrazine nitrate |
| 272. Femamiphos | 313. Hydrochloric acid (Gas) |
| 273. Femitrothion | 314. Hydrogen |
| 274. Fensulphothion | 315. Hydrogen bromide |
| 275. Fluemetil | 316. Hydrogen cyanide |
| 276. Fluorine | 317. Hydrogen fluoride |
| 277. Fluoro2-hyrdoxy butyric acid amid salt ester | 318. Hydrogen peroxide |
| 278. Fluoroacetamide | 319. Hydroquinone |
| 279. Fluoroacetic acid amide salts and esters | 320. Indene |
| 280. Fluoroacetylchloride | 321. Indium powder |
| 281. Fluorobutyric acid amide salt esters | 322. Indomethacin |
| 282. Fluorocrotonic acid amides salts esters | 323. Iodine |
| 283. Fluorouracil | 324. Iridium tetrachloride |
| 284. Fonofos | 325. Ironpentacarbonyl |
| 285. Formaldehyde | 326. Iso benzan |
| 286. Formetanate hydrochloride | 327. Isoamyl alcohol |
| 287. Formic acid | 328. Isobutyl alcohol |
| 288. Formoparanate | 329. Isobutyro nitrile |
| 289. Formothion | 330. Isocyanic acid 3, 4-dichlorophenyl ester |
| 290. Fosthiotan | 331. Isodrin |
| 291. Fuberidazole | |

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|------|---|------|---|
| 332. | Isofluorophosphate | 373. | Methoxy ethanol (2-methyl cellosolve) |
| 333. | Isophorone diisocyanate | 374. | Methoxyethyl mercuric acetate |
| 334. | Isopropyl alcohol | 375. | Methacryloyl chloride |
| 335. | Isopropyl chlorocarbonate | 376. | Methyl 2-chloroacrylate |
| 336. | Isopropyl formate | 377. | Methyl alcohol |
| 337. | Isopropyl methyl pyrazolyl dimethyl carbamate | 378. | Methyl amine |
| 338. | Juglone (5-Hydroxy Naphthalene-1,4 dione) | 379. | Methyl bromide (Bromomethane) |
| 339. | Ketene | 380. | Methyl chloride |
| 340. | Lactonitrile | 381. | Methyl chloroform |
| 341. | Lead arsenite | 382. | Methyl chloroformate |
| 342. | Lead at high temp (molten) | 383. | Methyl cyclohexene |
| 343. | Lead azide | 384. | Methyl disulphide |
| 344. | Lead styphanate | 385. | Methyl ethyl ketone peroxide (Conc.60%) |
| 345. | Leptophos | 386. | Methyl formate |
| 346. | Lenisite | 387. | Methyl hydrazine |
| 347. | Liquified petroleum gas | 388. | Methyl isobutyl ketone |
| 348. | Lithium hydride | 389. | Methyl isocyanate |
| 349. | N-Dinitrobenzene | 390. | Methyl isothiocyanate |
| 350. | Magnesium powder or ribbon | 391. | Methyl mercuric dicyanamide |
| 351. | Malathion | 392. | Methyl Mercaptan |
| 352. | Maleic anhydride | 393. | Methyl Methacrylate |
| 353. | Malononitrile | 394. | Methyl phencapton |
| 354. | Manganese Tricarbonyl cyclopentadiene | 395. | Methyl phosphonic dichloride |
| 355. | Mechlor ethamine | 396. | Methyl thiocyanate |
| 356. | Mephospholan | 397. | Methyl trichlorosilane |
| 357. | Mercuric chloride | 398. | Methyl vinyl ketone |
| 358. | Mercuric oxide | 399. | Methylene bis (2-chloroaniline) |
| 359. | Mercury acetate | 400. | Methylene chloride |
| 360. | Mercury fulminate | 401. | Methylenebis-4,4(2-chloroaniline) |
| 361. | Mercury methyl chloride | 402. | Metolcarb |
| 362. | Mesitylene | 403. | Mevinphos |
| 363. | Methacrolein diacetate | 404. | Mezcarb |
| 364. | Methacrylic anhydride | 405. | Mitomycin C |
| 365. | Methacrylonitrile | 406. | Molybdenum powder |
| 366. | Methacryloyl oxyethyl isocyanate | 407. | Monocrotophos |
| 367. | Methanidophos | 408. | Morpholine |
| 368. | Methane | 409. | Muscinol |
| 369. | Methanesulphonyl fluoride | 410. | Mustard gas |
| 370. | Methidathion | 411. | N-Butyl acetate |
| 371. | Methiocarb | 412. | N.-Butyl alcohol |
| 372. | Methonyl | 413. | N-Hexane |
| | | 414. | N- Methyl-N, 2, 4, 6-Tetranitroaniline |

415. Naphtha
416. Nephtha solvent
417. Naphthalene
418. Naphthyl amine
419. Nickel carbonyl/nickel tetracarbonyl
420. Nickel powder
421. Nicotine
422. Nicotine sulphate
423. Nitric acid
424. Nitric oxide
425. Nitrobenzene
426. Nitrocellulose (dry)
427. Nitrochlorobenzene
428. Nitrocyclohexane
429. Nitrogen
430. Nitrogen dioxide
431. Nitrogen oxide
432. Nitrogen trifluouide
433. Nitroglycerine
434. Nitropropane-1
435. Nitropropane-2
436. Nitroso dimethyl amine
437. Nonane
438. Norbormide
439. O-Cresol
440. O-Nitro Toluene
441. O-Toludine
442. O-Xylene
443. O/P Nitroaniline
444. Oleum
445. OO Diethyl S ethyl suph. methyl phos
446. OO Diethyl S propythio methyl phosdithioate
447. OO Diethyl s ethylsulphinyl methylphosphorothioate
448. OO Diethyl s ethylsulphonyl methylphosphorothioate
449. OO Diethyls ethylthiomethylphospho-rothioate
450. Organo rhodium complex
451. Orotic acid
452. Osmium tetroxide
453. Oxabain
454. Oxamyl
455. Oxetane, 3, 3-bis(chloromethyl)
456. Oxidiphenoxarsine
457. Oxy disulfoton
458. Oxygen (liquid)
459. Oxygen difluoride
460. Ozone
461. P-nitrophenol
462. Paraffin
463. Paraoxon (Diethyl 4 Nitrophenyl phosphate)
464. Paraquat
465. Paraquat methosulphate
466. Parathion
467. Parathion methyl
468. Paris green
469. Penta borane
470. Penta chloro ethane
471. Penta chlorophenol
472. Pentabromophenol
473. Pentachloro naphthalene
474. Pentadecyl-amine
475. Pentaerythaiotol tetranitrate
476. Pentane
477. Pentanone
478. Perchloric acid
479. Perchloroethylene
480. Peroxyacetic acid
481. Phenol
482. Phenol, 2, 2-thiobis (4, 6-Dichloro)
483. Phenol, 2, 2-thiobis (4 chloro 6-methyl phenol)
484. Phenol, 3-(1-methyl ethyl) methylcarbamate
485. Phenyl hydrazine hydrochloride
486. Phenyl mercury acetate
487. Phenyl silatrane
488. Phenyl thiourea
489. Phenylene P-diamine
490. Phorate
491. Phosazetin
492. Phosfolan
493. Phosgene
494. Phosmet
495. Phosphamidon

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| 496. | Phosphine | 535. | Propionitrile |
| 497. | Phosphoric acid | 536. | Propionitrile, 3-chloro |
| 498. | Phosphoric acid dimethyl (4-methyl thio)phenyl | 537. | Propiophenone, 4-amino |
| 499. | Phosphorothioic acid dimethyl S(2-Bis) Ester | 538. | Propyl chloroformate |
| 500. | Phosphorothioic acid methyl (ester) | 539. | Propylene dichloride |
| 501. | Phosphorothioic acid, OO Dimethyl S-(2-methyl) | 540. | Propylene glycol, allylether |
| 502. | Phosphorothioic, methyl-ethyl ester | 541. | Propylene imine |
| 503. | Phosphorous | 542. | Propylene oxide |
| 504. | Phosphorous oxychloride | 543. | Prothoate |
| 505. | Phosphorous pentaoxide | 544. | Pseudosumene |
| 506. | Phosphorous trichloride | 545. | Pyrazoxon |
| 507. | Phosphorous penta chloride | 546. | Pyrene |
| 508. | Phthalic anhydride | 547. | Pyridine |
| 509. | Phylloquinone | 548. | Pyridine, 2-methyl-3-vinyl |
| 510. | Physostigmine | 549. | Pyridine, 4-nitro-1-oxide |
| 511. | Physostigmine salicylate (1:1) | 550. | Pyridine, 4-nitro-1-oxide |
| 512. | Picric acid (2, 4, 6- trinitrophenol) | 551. | Pyriminil |
| 513. | Picrotoxin | 552. | Quinaliphos |
| 514. | Piperdine | 553. | Quinone |
| 515. | Piprotal | 554. | Rhodium trichloride |
| 516. | Pirinifos-ethyl | 555. | Salcomine |
| 517. | Platinous chloride | 556. | Sarin |
| 518. | Platinum tetrachloride | 557. | Selenious acid |
| 519. | Potassium arsenite | 558. | Selenium Hexafluoride |
| 520. | Potassium chlorate | 559. | Selenium oxychloride |
| 521. | Potassium cyanide | 560. | Semicarbazide hydrochloride |
| 522. | Potassium hydroxide | 561. | Silane (4-amino butyl) diethoxy-meth |
| 523. | Potassium nitride | 562. | Sodium |
| 524. | Potiassium nitrite | 563. | Sodium anthra-quinone-1-sulphonate |
| 525. | Potassium peroxide | 564. | Sodium arsenate |
| 526. | Potassium silver cyanide | 565. | Sodium arsenite |
| 527. | Powdered metals and mixtures | 566. | Sodium azide |
| 528. | Promecarb | 567. | Sodium cacodylate |
| 529. | Promurit | 568. | Sodium chlorate |
| 530. | Propanesultone | 569. | Sodium cyanide |
| 531. | Propargyl alcohol | 570. | Sodium fluoro-acetate |
| 532. | Propargyl bromide | 571. | Sodium hydroxide |
| 533. | Propen-2-chloro-1 ,3-diou diacetate | 572. | Sodium pentachloro-phenate |
| 534. | Propiolactone beta | 573. | Sodium picramate |
| | | 574. | Sodium selenate |
| | | 575. | Sodium selenite |
| | | 576. | Sodium sulphide |
| | | 577. | Sodium tellorite |

578. Stannane acetoxy triphenyl
579. Stibine (Antimony hydride)
580. Strychnine
581. Strychnine sulphate
582. Styphinic acid (2, 4,6-trinitroresorcinol)
583. Styrene
584. Sulphotec
585. Sulphoxide, 3-chloropropyl octyl
586. Sulphur dichloride
587. Sulphur dioxide
588. Sulphur monochloride
589. Sulphur tetrafluoride
590. Sulphur trioxide
591. Sulphuric acid
592. Tellurim (powder)
593. Tellurium hexafluoride
594. TEPP (Tetraethyl pyrophosphate)
595. Terbufos
596. Tert-Butyl alcohol
597. Tert-Butyl peroxy carbonate
598. Tert-Butyl peroxy isopropyl
599. Tert-Butyl peroxyacetate (Conc $\geq 70\%$)
600. Tert-Butyl peroxy pivalate (Conc $\geq 77\%$)
601. Tert-Butyl peroxyiso-butyrate
602. Tetra hydrofuran
603. Terta methyl lead
604. Tetra nitromethane
605. Tetra-chlorodibenzo-p-dioxin, 1, 2, 3, 7, 8(TCDD)
606. Tetraethyl lead
607. Tetrafluoriethyne
608. Tetramethylene disulphotetramine
609. Thallic oxide
610. Thallium carbonate
611. Thallium sulphate
612. Thallous chloride
613. Thallous malonate
614. Thallous sulphate
615. Thiocarbazide
616. Thiocynamic acid, 2(Benzothiazolyethio) methyl
617. Thiofamox
618. Thiometon
619. Thionazin
620. Thionyl chloride
621. Thiophenol
622. Thiosemicarbazide
623. Thiourea (2 chloro-phenyl)
624. Thiourea (2-methyl phenyl)
625. Tirpate (2,4-dimethyl-1,3-dithiolane)
626. Titanium powder
627. Titanium tetra-chloride
628. Toluene
629. Toluene -2,4-di-isocyanate
630. Toluene 2,6-di-isocyanate
631. Trans-1,4-di chloro-butene
632. Tri nitro anisole
633. Tri (Cyclohexyl) methylstannyl 1,2,4 triazole
634. Tri (Cyclohexyl) stannyl-1H-1, 2, 3-triazole
635. Triaminotrinitrobenzene
636. Triamphos
637. Triazophos
638. Tribromophenol 2, 4, 6
639. Trichloro naphthalene
640. Trichloro chloromethyl silane
641. Trichloroacetyl chloride
642. Trichlorodichlorophenylsilane
643. Trichloroethyl silane
644. Trichloroethylene
645. Trichloromethane sulphenyl chloride
646. Trichloronate
647. Trichlorophenol 2, 3, 6
648. Trichlorophenol 2, 4, 5
649. Trichlorophenyl silane
650. Trichlorophon
651. Triethoxy silane
652. Triethylamine
653. Triethylene melamine
654. Trimethyl chlorosilane
655. Trimethyl propane phosphite
656. Trimethyl tin chloride
657. Trinitro aniline
658. Trinitro benzene

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|------|-----------------------------|------|---------------------------|
| 659. | Trinitro benzoic acid | 673. | Vinyl cyclohexane dioxide |
| 660. | Trinitro phenetole | 674. | Vinyl fluoride |
| 661. | Trinitro-m-cresol | 675. | Vinyl norbornene |
| 662. | Trinitrotoluene | 676. | Vinyl toluene |
| 663. | Tri-ortho creosyl phosphate | 677. | Vinylidene chloride |
| 664. | Triphenyl tin chloride | 678. | Warfarin |
| 665. | Tris(2-chloroethyl)amine | 679. | Warfarin Sodium |
| 666. | Turpentine | 680. | Xylene dichloride |
| 667. | Uranium and its compounds | 681. | Xylidine |
| 668. | Valino mycin | 682. | Zinc dichloropentanitrile |
| 669. | Vanadium pentaoxide | 683. | Zinc phosphide |
| 670. | Vinyl acetate monomer | 684. | Zirconium & compounds |
| 671. | Vinyl bromide | | |
| 672. | Vinyl chloride | | |

SCHEDULE 2

[See rule 2(e)(ii),4(1)(b), 4(2) (1) and 6 (1) (b)]

ISOLATED STORAGE AT INSTALLATIONS OTHER THAN THOSE COVERED BY SCHEDULE 4

(a) The threshold quantities set out below relate to each installation or group of installation belonging to the same occupier where the distance between installation is not sufficient to avoid, in foreseeable circumstances, any aggravation of major accident hazards. These threshold quantities apply in any case to each group of installations belonging to the same occupier where the distance between the installations is less than 500 metres.

(b) For the purpose of determining the threshold quantity of a hazardous chemical at an isolated storage, account shall also be taken of any hazardous chemical which is :-

- (i) in that part of any pipeline under the control of the occupier having control of the site, which is within 500 metres of that site and connected to it;
- (ii) at any other site under the control of the same occupier any part of the boundary of which is within 500 meters of the said site; and
- (iii) in any vehicle, vessel, aircraft or hovercraft, under the control of the same occupier which is used for storage purpose either at the site or within 500 metres of it;

but no account shall be taken of any hazardous chemical which is in a vehicle, vessel, aircraft or a hovercraft used for transporting it.

S.No	Chemicals	Threshold Quantities (tonnes)	
		¹ [For application of rules 4,5,7 to 9 and 13 to 15]	² [For application of rule 10 to 12]
1	2	3	4
1.	Acrylonitrile	350	5,000
2.	Ammonia	60	600
3.	Ammonium nitrate (a)	350	2,500
4.	Ammonium nitrate fertilizers (b)	1,250	10,000
5.	Chlorine	10	25
6.	Flammable gases as defined in Schedule 1, paragraph (b) (i)	50	300
³ [7.	Extremely flammable liquids as defined in Schedule 1, paragraph (b) (ii)	5000	50,000]
8.	Liquid oxygen	200	2000
9.	Sodium chlorate	25	250
10.	Sulphur dioxide	20	500
11.	Sulphur trioxide	15	100
⁴ [12.	Carbonyl chloride	0.750	0.750
13.	Hydrogen Sulphide	5	50
14.	Hydrogen Fluoride	5	50
15.	Hydrogen Cyanide	5	50
16.	Carbon disulphide	20	200
17.	Bromine	50	500
18.	Ethylene oxide	5	501
19.	Propylene oxide	5	50

¹ Substituted by Rule 10(i) (a) of the MSIHC (Amendment) Rules, 2000 notified by S.O.57(E), dated 19.1.2000 ;

² Substituted by Rule 10(i) (b), *ibid*;

³ Substituted entry 7 by Rule 10(ii), *ibid* ;

⁴ Inserted entries 12 to 27 by Rule 11 of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882,dated 3.10.1994.

S.No	Chemicals	Threshold Quantities (tonnes)	
		¹ [For application of rules 4,5,7 to 9 and 13 to 15]	² [For application of rule 10 to 12]
1	2	3	4
20.	2-Propenal (Acrolein)	20	200
21.	Bromomethane (Methyl bromide)	20	200
22.	Methyl isocyanate	0.150	0.150
23.	Tetraethyl lead or tetramethyl lead	5	50
24.	1,2 Dibromoethane (Ethylene dibromide)	5	50
25.	Hydrogen chloride (liquefied gas)	25	250
26.	Diphenyl methane di-isocyanate (MDI)	20	200
27.	Toluene di-isocyanate (TDI)	10	100]
¹ [28.	Very highly flammable liquids as defined in Schedule 1, paragraph (b) (iii)	7,000	7,000]
29.	Highly flammable liquids as defined in Schedule 1, paragraph (b) (iv)	10,000	10,000
30.	Flammable liquids as defined in Schedule - 1, paragraph (b) (v)	15,000	1,00,000]

- (a) This applies to ammonium nitrate and mixtures of ammonium nitrates where the nitrogen content derived from the ammonium nitrate is greater than 28 per cent by weight and to aqueous solutions of ammonium nitrate where the concentration of ammonium nitrate is greater than 90 per cent by weight.
- (b) This applies to straight ammonium nitrate fertilizers and to compound fertilizers where the nitrogen content derived from the ammonium nitrate is greater than 28 per cent by weight (a compound-fertilizer contains ammonium nitrate together with phosphate and/or potash).

¹ Inserted entries 28, 29 and 30 by 10(iii) of the HSIHC (Amendment) Rules, 2000 notified by S.O.57(E), dated 19.1.2000.

SCHEDULE 3

[See Rule 2(e)(iii), 5 and 6(1) (a)]

**LIST OF HAZARDOUS CHEMICALS FOR APPLICATION OF
RULES 5 AND 7 TO 15**

- (a) The quantities set-out-below relate to each installation or group of installations belonging to the same occupier where the distance between the installations is not sufficient to avoid, in foreseeable circumstances, any aggravation of major-accident hazards. These quantities apply in any case to each group of installations belonging to the same occupier where the distance between the installations is less than 500 metres.
- (b) For the purpose of determining the threshold quantity of a hazardous chemical in an industrial installation, account shall also be taken of any hazardous chemicals which is :-
- (i) in that part of any pipeline under the control of the occupier have control of the site, which is within 500 metres off that site and connected to it;
 - (ii) at any other site under the control of the same occupier any part of the boundary of which is within 500 metres of the said site ; and
 - (iii) in any vehicle, vessel, aircraft or hovercraft under the control of the same occupier which is used for storage purpose either at the site or within 500 metres of it;

but no account shall be taken of any hazardous chemical which is in a vehicle, vessel, aircraft or hovercraft used for transporting it.

PART - I
NAMED CHEMICALS

S. No.	Chemicals	Threshold	Quantity	CAS Number
		for application of Rules 5, 7-9 and 13-15	for application of Rules 10-12	
(1)	(2)	(3)	(4)	(5)
GROUP 1-TOXIC SUBSTANCES				
1.	Aldicarb	100kg		116-06-3
2.	4-Aminodiphenyl	1 kg		96-67-1
3.	Amiton	1 kg		78-53-5
4.	Anabasine	100 kg		494-52-0
5.	Arsenic pentoxide, Arsenic (V) acid & salts	500 kg		
6.	Arsenic trioxide, Arsenic (III) acid & salts	100 kg		
7.	Arsine (Arsenic hydride)	10kg		7784-42-1
8.	Azinphos-ethyl	100kg		2642-71-9
9.	Azinphos-methyl	100 kg		86-50-0
10.	Benzidine	1 kg		92-87-5
11.	Bezidine salts	1 kg		
12.	Beryllium (powders, compounds)	10 kg		
13.	Bis (2-chloroethyl) sulphide	1 kg		505-60-2
14.	Bis (chloromethyl) ether	1 kg		542-88-1
15.	Carbophuran	100 kg		1563-66-2
16.	Carbophenothion	100 kg		786-19-6
17.	Chlorefenvinphos	100 kg		470-90-6
18.	4-(Chloroformyl) morpholine	1 kg		15159-40-7
19.	Chloromethyl methyl ether	1 kg		107-30-2
20.	Cobalt (metal, oxide, carbonates, sulphides, as powders)	1 t		
21.	Crimidine	100 kg		535-89-7
22.	Cynthoate	100 kg		3734-95-0
23.	Cycloheximide	100 kg		66-81-9
24.	Demeton	100 kg		8065-48-3
25.	Dialifos	100 kg		10311-84-9
26.	OO-Diethyl S-ethylsulphinylmethyl phosphorothiate	100 kg		2588-05-8
27.	OO-Diethyl S-ethylsulphonylmethyl phosphorothiate	100 kg		2588-06-9
28.	OO-Diethyl S-ethylthiomethyl Phosphorothioate	100 kg		2600-69-3

S. No.	Chemicals	Threshold	Quantity	CAS Number
		for application of Rules 5, 7-9 and 13-15	for application of Rules 10-12	
(1)	(2)	(3)	(4)	(5)
29.	OO-Diethyl S-isoprophylthiomethyl phosphorothiate	100 kg		78-52-4
30.	OO-Diethyl S-isopropylthiomethyl phosphorodithioate	100 kg		3309-68-0
31.	Dimefox	100 kg		115-26-4
32.	Dimethylcarbamoyl chloride	1 kg		79-44-7
33.	Dimethylnitrosamine	1 kg		62-75-9
34.	Dimethyl phosphorimidocynidic acid	1 t		63917-41-9
35.	Diphacinone	100 kg		82-66-6
36.	Disulfoton	100 kg		298-04-4
37.	EPN	100 kg		2104-64-5
38.	Ethion	100 kg		563-12-2
39.	Fensulfothion	100 kg		115-90-2
40.	Fluenetil	100 kg		4301-50-2
41.	Fluoroacetic acid	1 kg		144-49-0
42.	Fluoroacetic acid, salts	1 kg		
43.	Fluoroacetic acid, esters	1 kg		
44.	Fluoroacetic acid, amides	1 kg		
45.	4-Fluorobutyric acid	1 kg		462-23-7
46.	4-Fluorobutyric acid, salts	1 kg		
47.	4-Fluorobutyric acid, esters	1 kg		
48.	4-Fluorobutyric acid, amides	1 kg		
49.	4-Fluorobutyric acid	1 kg		37759-72-1
50.	4-Fluorocrotonic acid, salts	1 kg		
51.	4-Fluorocrotonic acid, esters	1 kg		
52.	4-Fluorocrotonic acid, amides	1 kg		
53.	4-Fluoro-2-hydroxybutyric acid, amides	1 kg		
54.	4-Fluoro-2-hydroxybutyric acid, salts	1 kg		
55.	4-Fluoro-2-hydroxybutyric acid, esters	1 kg		
56.	4-Fluoro-2-hydroxybutyric acid, amides	1 kg		
57.	Glycolonitrile (Hydroxyacetonitrile)	100 kg		107-16-4
58.	1,2,3,7,8,9-Hexachlorodibenzo-p-dioxin	100 kg		194-8-74-3
59.	Hexmathylphosphoramide	1 kg		680-31-9
60.	Hydrogen selenide	10 kg		7783-07-5
61.	Isobenzan	100 kg		297-78-9
62.	Isodrin	100 kg		465-73-6
63.	Juglone (5-Hydroxynaphthalene 1,4 dione)	100 kg		481-39-0

S. No.	Chemicals	Threshold	Quantity	CAS Number
		for application of Rules 5, 7-9 and 13-15	for application of Rules 10-12	
(1)	(2)	(3)	(4)	(5)
64.	4,4-Methylenebis (2-chloroniline)	10 kg		101-14-4
65.	Mthyl isocynate	150 kg	150kg	624-83-9
66.	Mevinphos	100 kg		7786-34-7
67.	2-Naphthylamine	1 kg		91-59-8
68.	2-Nickel (metal, oxides, carbonates), sulphides, as powers)	1 t		
69.	Nickel tetracarbonyl	10 kg		13463-39-3
70.	Oxygendisulfoton	100 kg		2497-07-6
71.	Oxygen difluoride	10 kg		7783-41-7
72.	Paraxon (Diethyl 4-nitrophenyl phosphate)	100 kg		311-45-5
73.	Parathion	100 kg		56-38-2
74.	Parathion-methyl	100 kg		298-00-0
75.	Pentaborane	100 kg		19624-22-7
76.	Phorate	100 kg		298-02-2
77.	Phosacetim	100 kg		4104-14-7
78.	Phosgene (carbonyl chloride)	750 kg	750kg	75-44-5
79.	Phosphamidon	100 kg		13171-21-6
80.	Phosphine (Hydrogen phosphide)	100 kg		7803-51-2
81.	Promurit (1-(3,4 dichlorophenyl)-3-triazenthio-carboxamide)	100 kg		5836-73-7
82.	1,3-Propanesultone	1 kg		1120-71-4
83.	1-Propen-2-chloro-1,3diol diacetate	10 kg		10118-72-6
84.	Pyrazoxon	100 kg		108-34-9
85.	Selenium hexafluoride	10 kg		7783-79-1
86.	Sodium selenite	100 kg		10102-18-8
87.	Stibine (Antimony hydride)	100 kg		7803-52-3
88.	Sulfotep	100 kg		3689-24-5
89.	Sulphur dichloride	1 t		10545-99-0
90.	Tellurium hexafluoride	100 kg		7783-80-4
91.	TEPP	100 kg		107-49-3
92.	2,3,7,8,-Tetrachlorodibenzo-p-dioxin (TCDD)	1 kg		1746-01-6
93.	Tetramethylenedisulphotetramine	1 kg		80-12-6
94.	Thionazin	100 kg		297-97-2
95.	Tirpate (2,4-Dimethyl-1,3-dithiolane-2-carboxaldehyde O-methylcarbamoyloxime)	100 kg		26419-73-8

S. No.	Chemicals	Threshold	Quantity	CAS Number
		for application of Rules 5, 7-9 and 13-15	for application of Rules 10-12	
(1)	(2)	(3)	(4)	(5)
96.	Trichloromethanesulphonyl chloride	100 kg		594-42-3
97.	1-Tri (cyclohexyl) stannyl 1H-1,2,4-Triazole	100 kg		41083-11-8
98.	Triethylenemelamine	10 kg		51-18-3
99.	Warfarin	100 kg		81-81-2
GROUP -2 TOXIC SUBSTANCES				
100	Acetone cyanohydrin (2-Cyanopropan-2-ol)	200 t		75-86-5
101	Acrolein (2-Propenal)	20 t	¹ [200t]	107-02-8
102	Acrylonitrile	20 t	200t	107-13-1
103	Allyl alcohol (Propen-1-ol)	200 t		107-18-6
104	Alylamine	200 t		107-11-9
105	Ammonia	50 t	500t	7664-41-7
106	Bromine	40 t	¹ [500t]	7726-95-6
107	Carbon disulphide	20 t	200t	75-15-0
108	Chlorine	10 t	25t	7782-50-5
109	Diphneyl ethane di-isocynate (MDI)	20 t	¹ [200t]	101-68-8
110	Ethylene dibromide (1,2-Dibromoethane)	5 t	¹ [50t]	106-93-4
111	Ethyleneimine	5 t		151-56-4
112	Formaldehyde (concentration <90%)	5 t	¹ [50t]	50-00-0
113	Hydrogen chloride (liquified gas)	25 t	250t	7647-01-0
114	Hydrogen cyanide	5 t	20t	74-90-8
115	Hydrogen fluoride	5 t	50t	7664-39-3
116	Hydrogen sulphide	5 t	50t	7783-06-4
117	Methyl bromide (Bromomethane)	20 t	¹ [200 t]	74-83-9
118	Nitrogen oxides	50 t		11104-93-1
119	Propyleneimine	50 t		75-55-8
120	Sulphur dioxide	20 t	250t	7446-09-5
121	Sulphur trioxide	15 t	75t	7446-11-9
122	Tetraethyl lead	5 t	² [200t]	78-00-2
123	Tetra methyl lead	5 t	¹ [100t]	75-74-1
124	Toluene di-isocynate (TDI)	10 t		584-84-9

¹ Inserted by Rule14 (a to h) of MSIHC (Amendment) Rules, 1994 notified vide notification S.O.2882, dated 3.10.1994.

² Inserted by Rule14 (a to h) of MSIHC (Amendment) Rules, 1994 notified vide notification S.O.2882, dated 3.10.1994.

S. No.	Chemicals	Threshold	Quantity	CAS Number
		for application of Rules 5, 7-9 and 13-15	for application of Rules 10-12	
(1)	(2)	(3)	(4)	(5)
GROUP 3-HIGHLY REACTIVE SUBSTANCES				
125	Acetylene (ethyne)	5 t		74-86-2
126	a. Ammonium nitrate (1) b. Ammonium nitrate in form of fertilizer (2)	350t 1250 t	2500t	6484-52-2
127	2,2 Bis (tert-butylperoxy) butane) (concentration >70%)	5 t		2167-23-9
128	1, 1-Bis(tert-butylperoxy) cyclohexane (concentration > 80%)	5 t		3006-86-8
129	tert-Butyle peroxyacetate (concentration ≤70%)	5 t		107-71-1
130	tert-Butyle peroxy isobutyrate (concentration >80%)	5 t		109-13-7
131	Tert-Butyl peroxy isopropyl carbonate (concentration ≥80%)	5 t		2372-21-6
132	Tert-Butyl peroxyacetate (concentration ≥80%)	5 t		1931-62-0
133	Tert-Butyl peroxyisovalate (concentration ≥77%)	50 t		927-07-1
134	Dibenzyl peroxydicarbonate (concentration ≥90%)	5 t		2144-45-8
135	Di-sec-butyl peroxydicarbonate (concentration ≥80%)	5 t		19910-65-7
136	Diethyl peroxydicarbonate (concentration ≥30%)	50 t		14666-78-5
137	2,2-dihydroperoxypropane (concentration ≥30%)	5 t		2614-76-08
138	di-isobutyl peroxide (concentration ≥50%)	50 t		3437-84-1
139	Di-n-propyl peroxydicarbonate (concentration ≥80%)	5 t		16066-38-9
140	Ethylene oxide	5 t	50t	75-21-8
141	Ethyl nitrate	50 t		625-58-1
142	3,3,6,6,9,9 Hexamethyl - 1,2,4 5-tert oxacyclononane (concentration ≥75%)	50 t		22397-33-7
143	Hydrogen	2 t	50 t	1333-74-0

S. No.	Chemicals	Threshold	Quantity	CAS Number
		for application of Rules 5, 7-9 and 13-15	for application of Rules 10-12	
(1)	(2)	(3)	(4)	(5)
144	Liquid Oxygen	200 t	¹ [2000t]	7782-41-7
145	Methyl ethyl ketone peroxide (concentration ≥60%)	5 t		1338-23-4
146	Methyl isobutyl ketone peroxide (concentration ≥60%)	50 t		37206-20-5
147	Peracetic acid (concentration ≥60%)	50 t		79-21-0
148	Propylene oxide	5 t	¹ [50t]	75-56-9
149	Sodium chlorate	25 t		7775-09-9
GROUP 4-EXPLOSIVE SUBSTANCES				
150	Barium azide	¹ [100] kg		18810-58-7
151	Bis(2,4,6 -trinitrophenyl) amine	50 t		131-073-7
152	Chlorotrinitro benzene	50 t		28260-61-9
153	Cellulose nitrate (containing 12.6% Nitrogen)	50 t		9004-70-0
154	Cyclotetramethyleneteranitramine	50 t		2691-41-0
155	Cyclotrimethylenetiraniramine	50 t		121-82-1
156	Diazodinitrophenol	10 t		7008-81-3
157	Diethylene glycol dinitrate	10 t		693-21-0
158	Dinitrophenol, salts	50 t		
159	Enthylene glycol dinitrate	10 t		628-96-6
160	1-Gyanyl-4-nitrosaminoguanyl-1-tetrazene	¹ [100 kg]		109-27-3
161	2, 2, 4, 4, 6, 6, -Hexanitostibene	50 t		20062-22-0
162	Hydrazine nitrate	50 t		13464-97-6
163	Lead azide	¹ [100 kg]		13424-46-9
164	Lead Styphnate (Lead 2,4,6-trinitroresorcinoxide)	50 t		15245-44-0
165	Mercury fulminate	10 t		20820-45-5 628-86-4
166	N-Methyl-N,2,4,6-tetranitroaniline	50 t		497-45-8
167	Nitroglycerine	10 t	10t	55-63-0
168	Pentacrythritol tetra nitrate	50 t		78-11-5

¹ Substituted by Rule 11(i) of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.

S. No.	Chemicals	Threshold	Quantity	CAS Number
		for application of Rules 5, 7-9 and 13-15	for application of Rules 10-12	
(1)	(2)	(3)	(4)	(5)
169	Picric acid, (2,3,6-Trinitrophenol)	50 t		88-89-1
170	Sodium picramate	50 t		831-52-7
171	Styphnic acid (2,4,6-Trinitroresorcinol)	50 t		82-71-3
172	1,3,5-Triamino-2,4,6-Trinitrobenzene	50 t		3058-38-6
173	Trinitroaniline-	50 t		26952-42-1
174	2,4,6-Trinitroanisole	50 t		606-35-9
175	Trinitrobenze	50 t		25377-32-6
176	Trinitrobenzoic acid	50 t		35860-50-5 129-66-8
177	Trinitrocresol	50 t		28905-71-7
178	2,4,6-Trinitrophenitole	50 t		4732-4-3
179	2,4,6-Trinitrotoluene	50 t	50 t	118-96-7

¹[PART II

**CLASSES OF SUBSTANCES AS DEFINED IN PART – I, SCHEDULE –1
AND NOT SPECIFICALLY NAMED IN PART –I OF THIS SCHEDULE**

1	2	3	4
GROUP 5 - Flammable substances			
1.	Flammable Gases	15t	200t
2.	Extremely flammable liquids	1000t	5000t
3.	Very highly flammable liquids	1500t	10000t
4.	Highly Flammable liquids which remains liquid under pressure	25t	200t
5.	Highly Flammable liquids	2500t	20000t
6.	Flammable liquids	5000t	50000t]

- (1) This applies to ammonium nitrate and mixtures of ammonium nitrate where the nitrogen content derived from the ammonium nitrate is greater than 28% by weight and aqueous solutions of ammonium nitrate where the concentration of ammonium nitrate is greater than 90% by weight.
- (2) This applied to straight ammonium nitrate fertilizers and to compound fertilizers where the nitrogen content derived from the ammonium nitrate is greater than 28% by weight (a compound fertilizer contains ammonium nitrate together with phosphate and/or potash).

¹ Substituted by Rule 11(ii) of the MSIHC (Amendment) Rules, 2000 notified by S.O.57(E), dated 19.1.2000.

SCHEDULE -4

(See Rule 2(h) (i))

1. Installation for the production, processing or treatment of organic or inorganic chemicals using for this purpose, among others;
 - (a) alkylation
 - (b) Amination by ammonolysis
 - (c) carbonylation
 - (d) condensation
 - (e) dehydrogenation
 - (f) esterification
 - (g) halogenation and manufacture of halogens
 - (h) hydrogenation
 - (i) hydrolysis
 - (j) Oxidation
 - (k) Polymerization
 - (l) Sulphonation
 - (m) desulphurization, manufacture and transformation of sulphur containing compounds
 - (n) nitration and manufacture of nitrogen containing compounds
 - (o) manufacture of phosphorous-containing compounds
 - (p) formulation of pesticides and of pharmaceutical products
 - (q) distillation
 - (r) extraction
 - (s) solvation
 - (t) mixing
2. Installation for distillation, refining or other processing of petroleum or petroleum products.
3. Installations for the total or partial disposal of solid or liquid substances by incineration or chemical decomposition.
4. Installations for production, processing, ¹[use] or treatment of energy gases, for example, LPG, LNG, SNG.
5. Installation for the dry distillation of coal or lignite.
6. Installations for the production of metals or non-metals by a wet process or by means of electrical energy.

¹ Inserted by Rule 12 of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.

SCHEDULE -5
(See Rules, 2(b) and 3)

S. No.	Authority(ies) with legal backing	Duties and corresponding Rule
(1)	(2)	(3)
1.	Ministry of Environment and Forests under Environment (Production) Act, 1986.	1. Notification of hazardous chemicals as per Rules 2(e)(i), 2(e) (ii) & 2(e) (iii)
2.	Chief Controller Imports & Exports under Import & Exports (Control) Act, 1947.	Import of hazardous chemicals as per Rule 18
3.	Central Pollution Control Board or State Pollution Control Board ¹ [or Committee] under Environment (Protection) Act, 1986 as the case may be.	(1) Enforcement of directions and procedures in respect of isolated storage of hazardous chemicals, regarding- (i) Notification of major accidents as per Rules 5(1) and 5(2) (ii) Notification of sites as per Rules 7 to 9. (iii) Safety reports in respect of isolated storages as per Rule 10 to 12. (iv) Preparation of on-site emergency plans as per Rule 13. (2) Import of hazardous Chemicals and enforcement of directions and procedures on import of hazardous chemicals as per Rule 18.
4.	Chief Inspector of Factories appointed under the Factories Act, 1948.	Enforcement of directions and procedures in respect of industrial installations and isolated storages covered under the Factories Act, 1948, dealing with hazardous chemicals and pipelines including inter-state pipelines regarding- (i) Notification of major accidents as per Rule 5(1) and 5 (2). (ii) Notification of sites as per Rules, 7 to 9. (iii) Safety reports as per Rules, 10 to 12. (iv) Preparation of on-site emergency plans as per Rule 13. Preparation of off-site emergency plans in consultation with District Collector or District Emergency Authority as per S. No. 9 of this schedule.

¹ Inserted by Rule 13(i) of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.

S. No.	Authority(ies) with legal backing	Duties and corresponding Rule
(1)	(2)	(3)
5.	Chief Inspector of Dock Safety appointed under the Dock Workers (Safety, Health and Welfare) Act, 1986.	Enforcement of directions and procedures in respect of industrial installations and isolated storages dealing with hazardous chemicals and pipelines ¹ [inside a port covered under the Dock Workers (Safety, Health and Welfare) Act, 1986] regarding- (i) Notification of major accidents as per Rules 5(1) and 5(2). (ii) Notification of sites as per Rules 7 to 9. (iii) Safety reports as per Rules 10 to 12. (iv) Preparation of on-site emergency plans as per Rule 13. (v) Preparation of off-site emergency plans in consultation with District Collector or District Emergency Authority as per S. No.9 of this Schedule.
6.	Chief Inspector of Mines appointed under the Mines Act, 1952	Enforcement of directions and procedures in respect of industrial installations and isolated storages dealing with hazardous chemicals ² [***] regarding - (i) Notification of major accidents as per Rules 5(1) and 5(2). (ii) Notification of sites as per Rules 7 to 9. (iii) Safety reports as per Rules 10 to 12. (iv) Preparation of on-site emergency plans as per Rule 13. (v) Preparation of off-site emergency plans in consultation with District Collector or District Emergency Authority as per S. No.9 of this Schedule.
7.	Atomic Energy Regulatory Board appointed under the Atomic Energy Act, 1972.	³ [Enforcement of directions and procedures regarding :- (a) Notification of major accidents as per rule 5(1) and 5(2) (b) Approval and Notification of Sites as per rule 7; (c) Safety report and safety audit

¹ Substituted by Rule 13(ii) of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000;

² Omitted by Rule 13(iii), *ibid*;

³ Substituted by Rule 13(iv), *ibid*.

S. No.	Authority(ies) with legal backing	Duties and corresponding Rule
(1)	(2)	(3)
		repots as per rule 10 to 12; (d) Acceptance of On-site Emergency plans as per rule 13; (e) Assisting the District Collector in the preparation of Off-Site emergency plans as per serial number 9 of this Schedule]
8.	Chief Controller of Explosives appointed under the Indian Explosive Act and Rules, 1983	Enforcement of directions and procedures as per the provisions of ¹ [(i) The Explosives Act, 1884(4 of 1884) and the rules made thereunder, namely:- (a) The Gas Cylinders Rules, 1981; (b) The Static and Mobile Pressure Vessel (Unified) Rules, 1981; (c) The Explosive Rules, 1984 (ii) The petroleum Act, 1934 (30 of 1934) and the Rules made thereunder, namely; (a) The Petroleum Rules, 1976; (b) The Calcium Carbide Rules, 1987]; ² [and in respect of Industrial installation and isolated storages dealing with hazardous chemicals and pipelines including inter-state pipelines regarding. : - (a) Notification of major accident as per rule 5; (b) Approval and notification of sites as per rule 7; (c) Safety report and safety audit reports as per rules 10 to 12; (d) Acceptance of On-site Emergency plans as per rule 13; (e) Assisting the District Collector in the preparation of Off-Site emergency plans as per serial number 9 of this Schedule.]

¹ Substituted by Rule 15 of the MSIHC (Amendment) Rules, 1994, notified vide S.O.2882, dated 3.10.1994.

² Inserted by Rule 13 (v) of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.

S. No.	Authority(ies) with legal backing	Duties and corresponding Rule
(1)	(2)	(3)
9.	District Collector or District Emergency Authority designated by the State Government	Preparation of off-site emergency plans as per Rule 14
¹ [10.	² [CENTRE FOR ENVIRONMENT AND EXPLOSIVE SAFETY (CEES), Defense Research and Development of Organisation (DRDO). Department of defence Research & Development, Ministry of Defence	Enforcement of directions and procedures in respect of laboratories, industrial establishment and isolated storages dealing with hazardous chemicals in the Ministry of Defence]

¹ Substituted by Rule 13(vi), of the MSIHC (Amendment) Rules, 2000 notified vide S.O.No.57(E), dated 19.1.2000.

² Inserted by G.S.R.584(E), dated 9th June, 1990.

SCHEDULE -6

[See Rule 5(1)]

INFORMATION TO BE FURNISHED REGARDING NOTIFICATION OF A MAJOR ACCIDENTReport number
of the particular accident.

1. General data

- (a) Name of the site
- (b) Name and address of the manufacturer
(Also state telephone/telex number)
- (c) (i) Registration number
- (ii) Licence number
- (as may have been allotted under any status applicable to the site,
e.g.the Factories Act)
- (d) (i) Nature of industrial activity (Mention what is actually manufactured,
stored etc.)
- (ii) National Industrial Classification, 1987 at the four digit level.

2. Type of major accident

Explosion Fire Emission of dangerous substance

Substance(s) emitted

3. Description of the major accident

- (a) Date, shift and hour of the accident
- (b) Department/Section and exact place where
the accident took place
- (c) The process/operation undertaken in the
Department/section where the accident took place.
(attach a flow chart if necessary)
- (d) The circumstances of the accident and
the dangerous substance involved

4. Emergency Measures taken and measures envisaged to be taken to alleviate short term effects of the accident.

5. Causes of the major accident.

Known (to be specified)

6. Not Known

Information will be supplied as soon as possible

7. Nature and extent of damage

- (a) Within the establishment - casualtiesKilled
-Injured
-Poisoned

Persons exposed to the major accident

- material damaged
- danger is still present
- danger no longer exists.

- (b) Outside the establishment casualties.Killed
-Injured
-Poisoned

Persons exposed to the major accident.....

- material damaged
- damage to environment
- the danger is still present
- the danger no longer exists

8. Data available for assessing the effects of the accident on persons and environment.

9. Steps already taken or envisaged

- (a) to alleviate medium or long term effects of the accident
- (b) to prevent recurrence of similar major accident
- (c) Any other relevant information.

SCHEDULE -7

[See Rule 7(1)]

INFORMATION TO BE FURNISHED FOR THE NOTIFICATION OF SITES**PART -I**

Particulars to be included in a notification of a site

1. The name and address of the employer making the notification.
2. The full postal address of the site where the notifiable industrial activity will be carried on.
3. The area of the site covered by the notification and of any adjacent site which is required to be taken into account by virtue of b(ii) of schedule 2 and 3.
4. The date on which it is anticipated that the notifiable industrial activity will commence, or if it has already commenced a statement to that effect.
5. The name and maximum quantity liable to be on the site of each dangerous substance for which notification is being made.
6. Organisation structure namely organisation diagram for the proposed industrial activity and set up for ensuring safety and health.
7. Information relating to the potential for major accidents, namely-
 - (a) identification of major accident hazards ;

- (b) the conditions or the events which could be significant in bringing one about;
- (c) a brief description of the measures taken.

8. Information relating to the site namely-

- (a) a map of the site and its surrounding area to a scale large enough to show any features that may be significant in the assessment of the hazard or risk associated with the site,-
 - (i) area likely to be affected by the major accident.
 - (ii) Population distribution in the vicinity.
- (b) a scale plan of the site showing the location and quantities of all significant inventories of the hazardous chemicals;
- (c) a description of the process or storage involving the hazardous chemicals and an indication of the conditions under which it is normally held;
- (d) the maximum number of persons likely to be present on site.

9. The arrangement for training of workers and equipment necessary to ensure safety of such workers.

PART -II

Particulars to be included regarding pipeline-

1. The names and address of the persons making the notification.
2. The full postal address of the place from which the pipeline activity is controlled, addresses of the places where the pipeline starts and finishes and a map showing the pipeline route drawn to a scale of not less than 1:400000.
3. The date on which it is anticipated that the notifiable activity will commence, or if it is already commenced a statement to that effect.
4. The total length of the pipeline, its diameter and normal operating pressure and the name and maximum quantity liable to be in the pipeline of each hazardous chemical for which notification is being made.

SCHEDULE -8
[See Rule 10(1)]
INFORMATION TO BE FURNISHED IN A SAFETY REPORT

1. The name and address of the person furnishing the information.
2. Description of the industrial activity, namely-
 - (a) site,
 - (b) construction design,
 - (c) protection zones explosion protection, separation distances,
 - (d) accessibility of plant,
 - (e) maximum number of persons working on the site and particularly of those persons exposed to be hazard.
3. Description of the processes, namely -
 - (a) technical purpose of the industrial activity,
 - (b) basic principles of the technological process,
 - (c) process and safety -related data for the individual process stages,
 - (d) process description,
 - (e) Safety-related types of utilities.
4. Description of the hazardous chemicals, namely -
 - (a) chemicals (quantities, substance data, safety-related data, toxicological data and threshold values),
 - (b) the form in which the chemical may occur on or into which they may be transformed in the event of abnormal conditions,
 - (c) the degree of purity of the hazardous chemical.

5. Information on the preliminary hazard analysis, namely-

- (a) types of accident
- (b) system elements or events that can lead to a major accident,
- (c) hazards,
- (d) safety-relevant components.

6. Description of safety -relevant units, among others;

- (a) special design criteria,
- (b) controls and alarms,
- (c) special relief systems,
- (d) quick-acting valves,
- (e) collecting tanks/dump tank,
- (f) sprinkler system,
- (g) fire fighting etc.

7. Information on the hazards assessment, namely-

- (a) identification of hazards ,
- (b) the cause of major accidents,
- (c) assessment of hazards according to their occurrence frequency,
- (d) assessment of accident consequences,
- (e) safety systems,
- (f) known accident history.

8. Description of information or organizational systems used to carry on the industrial activity safety, namely-

- (a) maintenance and inspection schedules,
- (b) guidelines for the training of personnel,
- (c) allocation and delegation of responsibility for plant safety,
- (d) implementation of safety procedure.

9. Information on assessment of the consequences of major accidents, namely-

- (a) assessment of the possible release of hazardous chemicals or of energy,
- (b) possible dispersion of released chemical,
- (c) assessment of the effects of the releases (size of the affected area, health effects, property damage)

10. Information on the mitigation of major accidents, namely -

- (a) fire brigade,
- (b) alarm systems,
- (c) emergency plan containing system of organisation used to fight the emergency, the alarm and the communication rules guidelines for fighting the emergency, information about hazardous chemicals, examples of possible accident sequences,
- (d) coordination with the District Emergency authority and its off-site emergency plan,
- (e) notification of the nature and scope of the hazard in the event of an accident,
- (f) antidotes in the event of a release of a hazardous chemical.

SCHEDULE -9

(See Rule 17)

SAFETY DATA SHEET**1. CHEMICAL IDENTITY**

Chemical Name		Chemical Classification	
Synonyms		Trade Name	
Formula	C.A.S.No	U.N. No.:	
Regulated Identification	Shipping Name Codes/Lable	Hazchem No.:	
		Hazardous Waste I.D. No.:	
Hazardous Ingredients	C.A.S. No.	Hazardous Ingredients	C.A.S No.:
1.		3.	
2.		4.	

2. PHYSICAL AND CHEMICAL DATA

Boiling Range/Point °C	Physical State	Appearance
Melting/Freezing Point °C	Vapour Pressure @ 35 °C mm/Hg	Odour
Vapour Density (Air=1)	Solubility in Water at 30°C Others	
Specific Gravity Water =1	pH	

3. FIRE AND EXPLOSION HAZARD DATA

Flammability	Yes/No	<i>LEL</i>	%	Flash Point °C	Auto ignition Temperature °C
TDG Flammability		<i>UEL</i>	%	Flash Point °C	
Explosion Sensitivity to Impact				Explosion Sensitivity to Static Electricity	Hazardous Combustion Products
Hazardous Polymerisation					
Combustible Liquid		Explosive Material		Corrosive Material	
Flammable Material		Oxidiser		Others	
Pyrophoric Material		Organic Peroxide			

4. REACTIVITY DATA

Chemical Stability

Incompatibility With other Material

Reactivity

Hazardous Reaction Products

5. HEALTH HAZARD DATA

Routes of Entry

Effects of Exposure/Symptoms

Emergency Treatment

TLV(ACGIH) ppm mg/m³ STEL ppm mg/m³

Permissible Exposure Limits LD ₅₀	ppm	mg/m ³	Odour threshold LD ₅₀	ppm	mg/m ³
NEPA Hazard Signals	Health	Flammability	Stability	Special	

6. PREVENTIVE MEASURES

Personnel
Protective
Equipment

Handling and
Storage
Precautions

7. EMERGENCY AND FIRST AID MEASURE

Fire Extinguishing
Media
FIRE

Special Procedures

Unusual Hazards
EXPOSURE

First Aid Measures

Antidotes/Dosages
SPILLS

Steps to be taken

Waste Disposal Method

8. ADDITIONAL INFORMATION / REFERENCES

9. MANUFACTURER / SUPPLIER DATA

Name of Firm	Contact Person in Emergency
--------------	-----------------------------

Mailing Address	Local Bodies Involved
-----------------	-----------------------

Telephone/Telex Nos.	Standard Packing
----------------------	------------------

Telegraphic Address	Tremcard Details/Ref Other.
---------------------	--------------------------------

10. DISCLAIMER

Information contained in this material data sheet is believed to be reliable but no representation, guarantee or warranties of any kind are made as to its accuracy, suitability for a particular application or results to be obtained from them. It is upto the manufacturer/seller to ensure that the information contained in the material safety data sheet is relevant to the product manufactured/handled or sold by him as the case may be. The Government makes no warranties expressed or implied in respect of the adequacy of this document for any particular purpose.

SCHEDULE -10

[See Rule 18(5)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS CHEMICALS IMPORTED

1. Name and address of the Importer:
2. Date and reference number of issuance of permission to import hazardous chemicals:
3. Description of hazardous chemicals:
 - (a) Physical form:
 - (b) Chemical form:
 - (c) Total volume and weight (in kilogram's/
Tones)
4. Description of purpose of Import:
5. Description of storage of hazardous chemicals:
 - (a) Date:
 - (b) Method of storage

Note: Published in the Gazette No.787, dt.27.11.1989.

All correction made in the terms of corrigendum No.S.O.115(E), dt.5.2.1990 published in the Gazette No. 59 dt.5.2.1990.

¹[SCHEDULE –11]

[See Rule 13(1)]

DETAILS TO BE FURNISHED IN THE ON-SITE EMERGENCY PLAN

1. Name and address of the person furnishing the information.
2. Key personnel of the organization and responsibilities assigned to them in case of an emergency
3. Outside organization if involved in assisting during on-site emergency:
 - (a) Type of accidents
 - (b) Responsibility assigned
4. Details of liaison arrangement between the organizations.
5. Information on the preliminary hazard analysis:
 - (a) Type of accidents
 - (b) System elements or events that can lead to a major accident
 - (c) Hazards
 - (d) Safety relevant components

¹ Inserted by Rule 16 of the MSIHC (Amendment) Rules, 1994 notified by S.O.2882, dated 3.10.1994.

6. Details about the site:
 - (a) Location of dangerous substances
 - (b) Seat of key personnel
 - (c) Emergency control room

7. Description of hazardous chemicals at plant site:
 - (a) Chemicals (Quantities and toxicological data)
 - (b) Transformation if any, which could occur.
 - (c) Purity of hazardous chemicals.

8. Likely dangers to the plant.

9. Enumerate effects of:
 - (i) Stress and strain caused during normal operation:
 - (ii) Fire and explosion inside the plant and effect if any, of fire and explosion outside.

10. Details regarding:
 - (i) Warning, alarm and safety and security systems.

- (ii) alarm and hazard control plans in line with disaster control and hazard control planning, ensuring the necessary technical and organizational precautions;
 - (iii) Reliable measuring instruments, control units and servicing of such equipments.
 - (iv) Precautions in designing of the foundation and load bearing parts of the building.
 - (v) Continuous surveillance of operations.
 - (vi) maintenance and repair work according to the generally recognized rules of good engineering practices.
11. Details of communication facilities available during emergency and those required for an off-site emergency.

12. Details of fire fighting and other facilities available and those required for an off-site emergency.
13. Details of first aid and hospital services available and its adequacy.

¹[**SCHEDULE 12**
[See Rule 14(1)]]

DETAILS TO BE FURNISHED IN THE OFF-SITE EMERGENCY PLAN

1. The types of accidents and release to be taken into account.
2. Organisations involved including key personnel and responsibilities and liaison arrangements between them.
3. Information about the site including likely locations of dangerous substances, personnel and emergency control rooms.
4. Technical information such as chemical and physical characteristics and dangers of the substances and plant.
5. Identify the facilities and transport routes.
6. Contact for further advice e.g. meteorological information, transport, temporary food and accommodation, first aid and hospital services, water and agricultural authorities.
7. Communication links including telephones, radios and standby methods.

¹ Inserted by Rule 16 of the MSIHC (Amendment) Rules, 1994 notified by S.O.2882, dated 3.10.1994.

8. Special equipment including fire fighting materials, damage control and repair items.
9. Details of emergency response procedures.
10. Notify the public.
11. Evacuation arrangements.
12. Arrangements for dealing with the press and other media interests.
13. Longer term clean up.]

Note: Principal rules were published in Gazette of India vide Notification S.O. 966(E), dated 27.11.1989. Amending rules were published vide GSR No.681, dated 9.6.1990, S.O.115 (E), dated 5.2.1990, S.O.2882, dated 3.10.1994 and S.O.57 (E), dated 19.1.2000.

**THE CHEMICAL ACCIDENTS (EMERGENCY PLANNING, PREPAREDNESS,
AND RESPONSE) RULES, 1996**

**MINISTRY OF ENVIRONMENT & FORESTS
NOTIFICATION**

(New Delhi, the 1st August, 1996)

**RULES ON EMERGENCY PLANNING, PREPAREDNESS AND RESPONSE
FOR CHEMICAL ACCIDENTS**

***G.S.R.347(E):-** In exercise of the power conferred by Section 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules, namely

1. Short Title and Commencement-(1) These rules may be called the Chemical Accidents (Emergency Planning, Preparedness, and Response) Rules, 1996.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions .- In these rules unless the context otherwise requires,-

- (a) "chemical accident" means an accident involving a fortuitous, or Sudden or unintended occurrence while handling any hazardous chemicals resulting in continuous, intermittent or repeated exposure to death, or injury to, any person or damage to any property but does not include an accident by reason only of war or radio-activity;
- (b) "hazardous chemical" means,-
 - (i) any chemical which satisfies any of the criteria laid down in Part I of Schedule 1 or is listed in Part 2 of the said schedule;
 - (ii) any chemical listed in Column 2 of Schedule 2;
 - (iii) any chemical listed in Column 2 of Schedule 3;
- (c) "industrial activity" includes an operation or process,-
 - i) carried out in an industrial installation referred to in Schedule -4 involving or likely to involve one or more hazardous chemicals;
 - (ii) on-site storage or on-site transport which is associated with that operation or process as the case may be;
 - (iii) isolated storage;
 - (iv) pipeline;

- (d) "industrial pocket" means any industrial zone ear-marked by the Industrial Development Corporation of the State Government or by the State Government;
- (e) "isolated storage" means,- storage of a hazardous chemical other than storage associated with an installation on the same site specified in **Schedule 4** where that storage involves at least the quantities of that chemical set out in **Schedule-2**;
- (f) "major chemical accident" means, - an occurrence including any particular major emission, fire or explosion involving one or more hazardous chemicals and resulting from uncontrolled developments in the course of industrial activity or transportation or due to natural events leading to serious effects both immediate or delayed, inside or outside the installation likely to cause substantial loss of life and property including adverse effects on the environment;
- (g) "Major Accident Hazards (MAH) Installations".- means, isolated storage and industrial activity at a site, handling (including transport through carrier or pipeline) of hazardous chemicals equal to or, in excess of the threshold quantities specified in column 3 of **Schedule 2 and 3** respectively;
- (h) "Manufacture, Storage and Import of Hazardous Chemical, Rules" means, - the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, published in the notification of Government of India in the Ministry of Environment & Forests No. S.O.966 (E), dated 27 1h November, 1989;
- (i) "off-site emergency plan" means,- the off-site emergency plan prepared under rule 14 of the Manufacture, Storage and Import of Hazardous Chemicals Rules;
- (j) "pipeline" means,- a pipe (together with any apparatus and works associated therewith) or system of pipes (together with any apparatus and works associated therewith) for the conveyance of a hazardous chemical other than a flammable gas as set out in column 2 of Part 11 of Schedule 1, at a pressure of less than 8 bars absolute;
- (k) "site" means,- any location where hazardous chemicals are manufactured or processed, stored, handled, used, disposed of and includes the whole of an area under the control of an occupier and includes pier, jetty or similar structure whether floating or not;
- (l) "transport" means.- movement of hazardous chemicals by any means over land, water or air.

3. Constitution of Central Crisis Group.- (1) The Central Government shall constitute a Central Crisis Group for management of chemical accidents and set up a

Crisis Alert System in accordance with the provisions of Rule-4 within thirty days from the date of the commencement of these rules.

(2) The composition of the Central Crisis Group shall be as specified in Schedule 5.

(3) The Central Crisis Group shall meet at least once in six months and follow such procedure for transaction of business as it deems fit.

(4) Notwithstanding anything contained in sub-rule (2), the Central Crisis Group may co opt any person whose assistance or advice is considered useful in performing any of its functions to participate in the deliberations of any of its meetings.

4. Constitution of Crisis Alert System:- The Central Government shall,-

- (a) set up a functional control room at such place as it deems fit;
- (b) set up an information net working system with the State and district control rooms;
- (c) appoint adequate staff and experts to man the functional control room;
- (d) publish a list of Major Accident Hazard installations;
- (e) publish a list of major chemical accidents in chronological order;
- (f) publish a list of members of the Central, State and District Crisis Groups;
- (g) take measures to create awareness amongst the public with a view to preventing chemical accidents.

5. Functions of the Central Crisis Group: (1) The Central Crisis Group shall be the apex body to deal with major chemical accidents and to provide expert guidance for handling major chemical accidents.

(2) Without prejudice to the functions specified under sub-rule (1), the Central Crisis Group shall,-

- (a) continuously monitor the post accident situation arising out of a major chemical accident and suggest measures for prevention and to check recurrence of such accidents;
- (c) conduct post-accident analysis of such major chemical accidents and evaluate responses;
- (d) review district off-site emergency plans with a view to examine its adequacy in accordance with the Manufacture, Storage and Import of Hazardous Chemicals, Rules, and suggest measures to reduce risks in the Industrial pockets;

- (d) review the progress reports submitted by the State Crisis Groups;
- (e) respond to queries addressed to it by the State Crisis Groups and the District Crisis Groups;
- (f) publish a State-wise list of experts and officials who are concerned with the handling of chemical accidents;
- (g) render, in the event of a chemical accident in a State, all financial and infra-structural help as may be necessary.

6. Constitution of State Crisis Group.- (1) The State Government shall constitute a State Crisis Group for management of chemical accidents within thirty days from the date of the commencement of these rules.

(2) The composition of the State Crisis Group shall be as specified in **Schedule 6**.

(3) The State Crisis Group shall meet at least once in three months and follow such procedure for transaction of business as it deems fit.

(4) Notwithstanding anything contained in sub-rule (2), the State Crisis Group may co-opt any person whose assistance or advice is considered useful in performing any of its functions, to participate in the deliberation of any of its meetings.

7. Functions of the State Crisis Group.- (1) The State Crisis Group shall be the apex body in the State to deal with major chemical accidents and to provide expert guidance for handling major chemical accidents.

(2) Without prejudice to the functions specified under sub-rule (1), the State Crisis Group shall,-

- (a) review all district off-site emergency plans in the State with a view to examine its adequacy in accordance with the Manufacture, Storage and Import of Hazardous Chemicals, Rules and forward a report to the Central Crisis Group once in three months;
- (b) assist the State Government in managing chemical accidents at a site;
- (b) assist the State Government in the planning, preparedness and mitigation of major chemical accidents at a site in the State;
- (c) continuously monitor the post accident situation arising out of a major chemical accident in the State and forward a report to the Central Crisis group;
- (e) review the progress report submitted by the District Crisis groups;
- (f) respond to queries addressed to it by the District Crisis groups;

(h) publish a list of experts and officials in the State who are concerned with the management of chemical accidents.

8. Constitution of the District and Local Crisis Group.- (1) The State Government shall cause to be constituted within thirty days from the date of commencement of these rules,-

(a) District Crisis Groups;

(b) Local Crisis Groups;

(2) The composition of the District Crisis Groups and the Local Crisis Groups shall be as specified in **Schedule 7 and 8** respectively.

(3) The District Crisis Group shall meet every forty five days and send a report to the State Crisis Group;

(4) The Local Crisis Group shall meet every month and forward a copy of the proceedings to the District Crisis Group.

9. Functions of the District Crisis Group.-(1) The District Crisis Group shall be the apex body in the district to deal with major chemical accidents and to provide expert guidance for handling chemical accidents;

(2) Without prejudice to the functions specified under sub-rule (1). the District Crisis Group shall,-

(a) assist in the preparation of the district off-site emergency plan;

(c) review all the on-site emergency plans prepared by the occupier of Major Accident Hazards installation for the preparation of the district off-site emergency plan;

(c) assist the district administration in the management of chemical;

(d) continuously monitor every chemical accident;

(d) ensure continuous information flow from the district to the Central and State Crisis Group regarding accident situation and mitigation efforts;

(e) forward a report of the chemical accident within fifteen days to the State Crisis Group;

(f) conduct at least one full scale mock-drill of a chemical accident at a site each year and forward a report of the strength and the weakness of the plan to the State Crisis Group.

10. Functions of the Local Crisis Group.-(1) The Local Crisis Group shall be the body in the industrial pocket to deal with chemical accidents and coordinate efforts in planning, preparedness and mitigation of a chemical accident;

(2) Without prejudice to the functions specified under sub-rule (1), the Local Crisis Group shall,

- (a) prepare local emergency plan for the industrial pocket;
- (b) ensure dovetailing of the local emergency plan with the district off-site emergency plan;
- (c) train personnel involved in chemical accident management;
- (c) educate the population likely to be affected in a chemical accident about the remedies and existing preparedness in the area;
- (d) conduct at least one full scale mock-drill of a chemical accident at a site every six months forward a report to the District Crisis Group;
- (f) respond to all public inquiries on the subject.

11. Powers of the Members of the Central, State and District Crisis Groups.-

(1) the Members of the Central Crisis Group, State Crisis Groups and District Crisis Groups shall be deemed to be persons empowered by the Central Government in this behalf under sub-section (1) of section 10 of the Environment (Protection) Act, 1986.

12. Aid and Assistance for the functioning of the District and Local Crisis Groups.-

(1) The Major Accident Hazard installations in the industrial pockets in the district shall aid, assist and facilitate functioning of the District Crisis Group;

(2) The Major Accident Hazard installations in the industrial pockets shall also aid, assist and facilitate the functioning of the Local Crisis Group.

13. Information to the Public.- (1) the Central Crisis Groups shall provide information on request regarding chemical accident prevention, preparedness and mitigation in the country;

(2) The State Crisis Group shall provide information on request regarding chemical accident prevention, preparedness and mitigation to the public in the State;

(3) The Local Crisis Group shall provide information regarding possible chemical accident at a site in the industrial pocket and related information to the public on request;

(4) The Local Crisis Group shall assist the Major Accident Hazard installations in the industrial pocket in taking appropriate steps to inform persons likely to be affected by a chemical accident.

Sr. No.	Schedules	Files		
1	Schedule 1	[html]	[pdf]	[word]
A	Part I	[html]	[pdf]	[word]
B	Part II: List of Hazardous and Toxic Chemicals	[html]	[pdf]	[word]
2	Schedule 2	[html]	[pdf]	[word]
3	Schedule 3: Named Chemicals	[html]	[pdf]	[word]
4	Schedule 4	[html]	[pdf]	[word]
5	Schedule 5: Composition of the Central Crisis Group	[html]	[pdf]	[word]
6	Schedule 6: Composition of the State Crisis Group	[html]	[pdf]	[word]
7	Schedule 7: Composition of the District Crisis Group	[html]	[pdf]	[word]
8	Schedule 8: Composition of the Local Crisis Group	[html]	[pdf]	[word]

A Minutes of the Central Crisis Group under the Chairpersonship of Secretary

MoEF&CC was held on 08.05.2020 at 5.30 PM through Video Conferencing.

A Central Crisis Group meeting under the Chairpersonship of Secretary MoEF&CC was held on 08.05.2020 at 5.30 PM through Video Conferencing to consider and review the measures to be taken after the chemical accident, which occurred at M/s LG Polymers India Private Limited, Vishakhapatnam (Andhra Pradesh). A list of participants of the meeting is enclosed as **Annexure -I**.

2.0 After a brief introduction of all participants, the Secretary (MoEF&CC), briefed the crisis group about the updated status regarding the leakage of the gas from the premises of M/s LG Polymers India Private Limited, Vishakhapatnam (Andhra Pradesh). He also informed the committee about the evacuation efforts undertaken by the NDRF. The Ministry of Environment, Forest and Climate Change also informed the group about the functioning of the Control Room established under the Chemical Accidents (Emergency Planning, Preparedness and Response) rules, 1996.

3.0 Members of the group were then requested to provide specific suggestions regarding reduction of temperature of the stored styrene in order to avoid any further accidents.

A. Representative of the Reliance Industry suggested that prompt removal of insulation from the tanks and sprinkling of water was an essential requirement. He also suggested that maintenance of circulation in the tanks through operation of pumps was required to reduce temperature.

B. Representative from NEERI who had visited the site informed the group that water sprinkling was under way and more than 85% of the fumes were already under control.

C. Joint secretary, DCPC emphasized that sufficient quantities of the inhibitor –mercaptan (TDM) must be available at the site. Secretary, MoEF&CC informed the group that

arrangements had been made to make available the necessary quantity of the inhibitor at the site.

D. Representative from PESO was of the view that as a precautionary measure, in future, a dual refrigerant system must be adopted for storage of monomers.

E. Representative from MoHFW placed on record that a medical team including psychologists must be present at site to deal with possible health impact of this incident on the local populace. Secretary, MoEF&CC advised MoHFW to take up the matter with DGHS and also said that MoEF&CC would also forward the comments to DGHS.

4.0 It was decided that comments/suggestions received from the members will be communicated to the NDRF team for further necessary action.

Meeting ended with vote of thanks to the Chair.

List of participants

1. Shri. Ravi Shankar Prashad, Additional Secretary cum Chairman CPCB
2. Ms. Geeta Menon, Joint Secretary, HSM Division, MoEF&CC
3. Shri. K.N. Jha, Joint Secretary, Department of Petrochemicals
4. Shri. D.K. Saami, Civil Defense, Ministry of Home.
5. NCDC, MoHFW
6. Shri.Dimpy Garg, ED Safety, MoR
7. Dr. SmitaMohanty, CEPET
8. Shri.Atis Chandra,
9. Dr. BrajeshTripathi, Ministry of Agriculture
10. Dr. Krishnamurthy, NEERI
11. Ms. Shruti,
12. Representative of PESO
13. Representative of Reliance Industry

CENTRAL CRISIS GROUP ALERT SYSTEM

(As on November, 2019)



MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
GOVERNMENT OF INDIA
INDIRA PARYAVARAN BHAWAN
JOR BAGH ROAD, NEW DELHI - 110003

CENTRAL CRISIS GROUP ALERT SYSTEM

(As on November, 2019)



सत्यमेव जयते

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
GOVERNMENT OF INDIA
INDIRA PARYAVARAN BHAWAN
JOR BAGH ROAD, NEW DELHI - 110 003

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1.0 INTRODUCTION

With rapid industrialization, the Indian Chemical Industry is an important sector of economy and supplies a wide range of products which find their way into a massive spectrum of human activity. Hence, chemicals occupy an important position in our economy and are the source of several benefits to the society. Many of these chemicals are toxic, corrosive, highly reactive, poisonous, carcinogenic, explosive or flammable or have a combination of these characteristics. Due to these properties, they have the potential to cause harm to human beings, other living creatures, plant, property and the environment in general. Thus, extreme care is necessary while handling such chemicals at all stages of manufacture, processing, treatment, package, storage, transportation, use, collection, destruction, conversion or sale.

There are at present several agencies of the Government, both Central and State, such as the Inspectorates of Factories, Controller of Explosives, Pollution Control Boards, Port Authorities, Transport Authorities, Local Health Authorities and statutory rules & regulations for safe handling of hazardous chemicals. In spite of strict implementation of the rules & regulations, accidents do occur. Such accidents, lead to damage of life, property and environment. It is essential that the Central and State Governments and also the local authorities are fully prepared to meet such eventualities

Unlike the emergencies caused through natural disasters such as floods, earthquakes etc., which cannot be prevented, the occurrences of emergencies caused through chemical accidents can be minimized by proper planning and preparedness. The emergency planning is thus just one aspect of the

total planning for safety. This planning has to be done by those who are responsible for handling hazardous chemicals, the local authority's In-charge of emergencies, the State Government and the Central Government. In view of the above, the Central Government has notified a set of rules entitled " Chemical Accident (Emergency Planning, Preparedness and Response) Rules, 1996" for management of chemical accidents in the country.

The Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996 compliments the set of rules on accident prevention and preparedness notified under the Environment (Protection) Act, 1986 in 1989 entitled Manufacture, Storage and Import of Hazardous Chemicals Rules and envisages a 4-tier crisis management set up at the Local, District, State and Centre. The rules were gazetted on 2nd August, 1996 by the Ministry of Environment, Forest and Climate Change under the Environment (Protection) Act, 1986.

The rules provide a statutory back-up for setting up of Crisis Group in districts and states which have Major Accident Hazard (MAH) Installations. The rules define the major accident hazard installations to include industrial activity, transport and isolated storages at a site handling hazardous chemicals in quantities specified. As per the rules, the Government of India is to constitute a Central Crisis Group (CCG) for the management of chemical accidents and set up a Crisis Alert System (CAS) within 30 days of the notification.

Under this system, the Centre would set up a functional control room at appropriate places and an Information Networking System with the State and District control rooms will also be set up. Adequate

staff and experts will be appointed to manage the control room. The CAS will also be responsible for publishing a list of major accident hazard installations, and a list of major chemical accident in chronological order. It would take measures to create awareness amongst the public with a view to prevent chemical accidents.

The Chief Secretaries of all the States are to constitute State Crisis Groups (SCG) to plan and respond to chemical accidents in the State and notify the same in gazette within 45 days. The District Collector shall not only constitute a District Crisis Group (DCG) but also constitute Local Crisis Groups (LCG's) for every industrial pocket in the district within 60 days.

The CCG shall be the apex body in the country to deal with and provide expert guidance for planning and handling of major chemical accidents in the country. The CCG shall continuously monitor the post-accident situation and suggest measures for prevention of reoccurrence of such accidents. It shall meet every six months and respond to enquiries from the SCG and DCG. The Ministry of Environment, Forest and Climate Change will publish a State-wise list of experts and concerned officials.

The SCG will be chaired by the State Chief Secretary and shall be the apex body in the State consisting of Government officials, technical experts and industry representatives and will deliberate on planning, preparedness and mitigation of chemical accidents with a view to reducing the extent of loss of life, property and ill health. The SCG will review all the District Off-site Emergency Plans for its adequacy.

The District Collector shall be the Chairman of the DCG and the Group will serve as the apex body at the

district level and shall meet every 45 days. This group shall review all on- site Emergency Plans prepared by the occupiers of the Major Accident.

Hazard installations for preparation of a District Off-Site Emergency Plan, which shall also include hazards due to the transportation of hazardous chemicals both by road and by pipeline. The district Chairperson shall conduct at least one full scale mock-drill of the District Off-site Emergency Plan at a site each year. Powers under section 10 of the Environment Protection Act for entry and inspection have been made available to the Central, State and District Crisis Groups/members.

The Rules envisage that the Crisis Groups will provide information to the public regarding chemical accident prevention, preparedness and mitigation. The rules will enable preparation of an Off-site Emergency Plan, updation and conduct of mock drill. It will further enhance the implementation of the Public Liability Insurance Act 1991 for providing of speedy relief to the victims.

For the effective coordination and management of chemical disasters, the Red book is very important as it facilitates quick information exchange during chemical emergencies.

INFRASTRUCTURE IN PLACE FOR CRISIS MANAGEMENT.

The Ministry of Environment, Forest and Climate Change has set up a Control Room (CR) for fast flow of information and co ordination of activities during actual emergency. The control room is a part of the Crisis Alert System (CAS).

The Control Room is located in J-204, Second Floor, Jal Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi: 110003 (Phone No. +91-11-24695387). The following channels of communication are available:

Mrs Geeta Menon, Joint Secretay, Ministry of Environment, Forest and Climate Change Indira Paryavaran Bhawan, Room no. 232, Second floor, Agni Wing, Jorbagh Road, Aliganj New Delhi-110003 011-24695281 (O), 24695283 (F) Email : menong@cag.gov.in

or

Dr. Dharmendra Kumar Gupta, Director, Hazardous Substances Management Division, Ministry of Environment, Forest and Climate Change, Room No. V-203, Level -II, Vayu Wing, Indira Paryavaran Bahwan Jor Bagh Road Aliganj New Delhi- 110003, +91 11 24695393 (O&F), Email: gupta.dharmendra@gov.in

or

Shri Dinesh Runiwal, Scientist-E, Hazardous Substances Management Division, Ministry of Environment, Forest and Climate Change, Level – II, Jal Wing, Indira Paryavaran Bahwan, Jor Bagh Road Aliganj New Delhi-110003, +91 11 24695245 (O), Email: d.runiwal@gov.in

Operation of Control Room during Office Hours:

The CR Operates during office hours (9.00 am to 5.30 pm) on workingdays.

Operation of Control Room before and after Office Hours including Holidays

Before & after office hours and on holidays, a night duty clerk will be available at Night Duty Room at the Ground Floor, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (Phone No. +91-11- 24695285, Extension 2012, 2014) to receive messages and pass them on to the Member – Secretary, Ms Geeta Menon, Joint Secretary, Hazardous Substances Management Division, (Telephone: +91 11 24695281 (Office) and +91 11 24695283 (Fax), Email: menong@cag.gov.in

In case, Member Secretary is not available, the messages will be passed to alternate Member Secretary,

Dr. Dharmendra Kumar Gupta, Director, Hazardous Substances Management Division, Ministry of Environment, Forest and Climate Change, Room No. V-203, Level –II, Vayu Wing, Indira Paryavaran Bahwan Jor Bagh Road Aliganj New Delhi- 110003, +91 11 24695393 (O&F), Email: gupta.dharmendra@gov.in **or** Shri Dinesh Runiwal, Scientist-E, +91- 11-24695245 (O), +91- 8604445993 (M); Email: d.runiwal@gov.in

CENTRAL CRISIS GROUP

The Central Crisis Group (CCG) has been setup by the Ministry of Environment, Forest and Climate Change. This is an apex body comprising senior officials of the Government and technical experts.

The functions of the Group shall be as follows:

- i. To deal with major chemical accidents and provide expert guidance for handling major chemical accidents in the country.
- ii. Continuously monitor the post-accident situation arising out of a major chemical accident and suggest measures for prevention and to check recurrence of such accidents.
- iii. Conduct post-accident analysis of such major chemical accidents and evaluate responses.
- iv. Review District Off-Site Emergency Plans with a view to examining its adequacy in accordance with, the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and suggest measures to reduce risks in the industrial pockets.
- v. Review the progress reports submitted by the State Crisis Group.
- vi. Respond to queries addressed to it by the State Crisis Group and District Crisis Group.
- vii. Publish a State-wise list of experts and officials who are concerned with the handling of chemical accidents.
- viii. Render in the event of a chemical accident in a State, all financial and infrastructural help as may be necessary.

The CCG shall meet once in every six months in the Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh, New Delhi. The Group may co-opt any person whose assistance or advice is considered useful in performing any of its functions.

The CCG deals only with major chemical accidents in the country where State Governments require marshalling of resources from other States as well as from the Central Government. The Chief Secretary, the District Magistrates of the concerned State/Districts should immediately inform the CCG about the accidents. It will meet as soon as possible after the accidents. It will meet as soon as possible after the receipt of information about the accident in carrying out its task, it shall consult experts, coordinate activities of the State Governments and the Central Ministries Departments/Agencies and keep the Cabinet Secretariat and appropriate authorities in the Government of India constantly informed about development.

Duties of the Member Secretary, CCG

In case of Chemical accident, the Member Secretary shall do the following:

- 1 Immediately contact the Chairman of the CCG and obtain instructions about convening of the meeting. He shall then contact any of the available duty officers and take his/her assistance in contacting other members of CCG/other duty officers. He will take necessary action to tackle the crisis as per his discretion, till guidance becomes available and will implement the direction of CCG as and when it becomes available.
- 2 Attempt within the time available before the CCG meeting, to obtain as much authentic information about the incident as possible particularly information on the location, time and nature, damage caused, immediate threats and the action taken so far.
- 3 Make administrative arrangements for convening of CCG.
- 4 Carry out all instructions of the CCG expeditiously.
- 5 Prepare hourly situations reports and place the latest, upto-the-minute report before the CCG.
- 6 Record minutes and decisions of the CCG, where necessary.
- 7 Ensure correct and timely documentation.
- 8 Maintain constant touch with State Capital/local authority.
- 9 Arrange for expert consultation in the shortest

possible time.

- 10 Ensure that all communication facilities are installed and are in working order.
- 11 Ensure that, there are adequate arrangements for transportation of staff.
- 12 Ensure that, when necessary, confidentiality is maintained.
- 13 Arrange, when necessary, for press briefings, press release, information to AIR and Doordarshan.
- 14 Prepare a summary of news items which may appear each day and obtain orders from CCG about rejoinders, contradictions etc. to be issued to avoid general panic or rumour mongering.
- 15 Arrange for a permanent advance not exceeding Rs. 5,000/- for any requirement of contingent expenditure during activation of Control Room.

Duties of the Duty Officers

- 1 For speedy communication of information to the members of the CCG, the duty officer who is on duty, on instructions from the Member Secretary, shall contact the other two duty officers or any officer designated, if necessary, and the Members of the CCG. Duty Officer 1 shall contact Members (3) to (8). Duty Officer 2 shall contact Members (9) to (14) and Duty Officer 3 shall contact Members (15) to (22).
- 2 While informing members, the duty officers shall collect as much information about the accident as possible before the meeting of the CCG. The CCG members and Duty Officers shall be requested to

come to the meeting by taxi, if necessary. The taxi fare shall be reimbursed. The duty officers after making telephone calls to the concerned members of the CCG shall proceed to the Control Room and initiate steps to make it operational in the quickest possible time. The three Duty Officers, after reaching the Control Room, shall immediately do the following:

Duty Officer 1:

- 1 Telephone the Secretary of the State Level Crisis Group, or the Secretary of the nodal department in the State Capital concerned, to inform him that the Control Room has been activated and request them for a constant flow of information. If the concerned local authority has been identified, it should also be similarly informed.
- 2 Make all the arrangements for the CCG meeting, including opening of the room, operating of lift, cooling/heating arrangement, stationery, etc. if possible, a resume of the information received so far should be made in an adequate number of copies.
- 3 He shall, if there are instructions from Chairman or Member Secretary of CCG, inform the Cabinet Secretary and other appropriate officer/Departments about these situations.

Duty Officer 2:

- 1 He shall take immediate steps to mobilize the staff indicated in Section 3.8 & 3.9. If the accident has occurred after office hours or on a holiday, the first move should be to locate and mobilize one or more vehicle(s) so that staff can be speedily brought from their residences. Normal location of the vehicles and

addresses of drivers are enclosed as Section 3.9. The concerned Police Stations should also be requested to assist in informing the staff. If the accident occurs during working hours, Administration should be requested to ask (a) the designated staff to report for duty at once and (b) relieve the staff that would be required for the evening/night shift, so that they can come back on time.

- 2 Ensure that the telephones of the Control Room are in working order, and that requests are sent out to the Director General, Telecommunications to set up all other communication facilities where necessary.
- 3 Ensure that all necessary stationery and equipment are available in working order.

Duty Officer 3:

- 1 Locate the necessary data base required to deal with the particular emergency and if necessary, have copies prepared for the CCG.
- 2 From the list at Section 8.16, he shall attempt to identify the experts to be consulted. If they are Delhi-based, he shall inform them of the situation and with a request to be available either for consultation or for an immediate visit to the scene of accident.

Composition of Central Crisis Group

Chairman

- 1 Shri C.K. Mishra +91 11 24695262 (O)
Secretary +91 1124695265 (O)
Ministry of Environment, Forest and Climate Change +91 11 24695270 (F)
Indira Paryavaran Bhawan,
Jor Bagh Road
New Delhi-110003
STD Code - 011

Member Secretary

- 2 Mrs Geeta Menon +91 11 24695281 (O)
Joint Secretay +91 11 24695283 (F)
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhawan,
Room no. 232, Second floor,
Agni Wing, Jorbagh Road,
Aliganj New Delhi-110003
Email: menong@cag.gov.in

Members

3. Dr. Biranchi Narayan Nanda +91 11 23731588 (O)
Principal Labour and Employment
Advisor (PLEA),
Ministry of Labour and Employment
Shram Shakti Bhawan Rafi Marg
New Delhi-110001
Email: bn.nanda@nic.in
- 4 Dr. N.S. Dharmshaktu +91 11 23062193 (O)
Spl. Director General +91 11 23063030 (F)
(Occupation Health) and Family,
Directorate General of Health
Services Welfare, Nirman Bhawan,
Maulana Azad Road
New Delhi- 110108
Email: ns.dharmshaktu@nic.in

5	Shri Ravi Shankar Prasad, Chairman, IAS Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar New Delhi-110032 Email: ccb.cpcb@nic.in	+91 11 22307233 (O) +91 11 22304948(F)
6	Director General Civil Defence (Fire Adviser) East Block 7, Level 7 R.K Puram New Delhi - 110066	+91 11 26712951(O)
7	Chief Controller of Explosives Petroleum and Explosives and Safety Organisation A Block CGO Complex Fifth floor Seminary Hills Nagpur-(Maharashtra) -440006	+0712-2510248 (O)
8	The Joint Secretary (Chemicals) DCPC Shastri Bhawan New Delhi-110 001 Email: samir.biswas@gov.in	+91 11 23383428 O) +91 11 23070104 (F)
9	Joint Secretary (chemical) Department of Industrial Policy and Promotion Ministry of Commerce and Industry Udyog Bhawan, New Delhi Email: singh.shailen@nic.in	+91 11 2306 1637 +91 11 2306 1642
10	The Joint Secretary (Plant Protection) Ministry of Agriculture and Farmers Welfare Krishi Bhawan Rajendra Prasad Road, New Delhi-110001	+91 11 23070306(O)

11	The Joint Secretary (Fertilizers) Ministry of Chemicals and Fertilizers A-Wing. Shastri Bhawan, Dr Rajendra Prasad Road, New Delhi- 110001	+91 11 23386800 (O) +91 11 23073820 (F)
12	The Joint Secretary (Telecommunications) Department of Telecommunications Ministry of Communication & Information Technology Sanchar Bhawan 20, Ashoka Road, New Delhi 110001	+91 11 23717411(O) +91 11 23372049(F)
13	The Joint Secretary (Transport) Ministry of Road, Transport and Highway, 5th Floor, Transport Bhawan, 1, Parliament Street, New Delhi- 110001	011-23719209(O) 011-23753804(F)
14	The Joint Secretary (Shipping) Transport Bhawan Ministry of Shipping New Delhi – 110001	011-23356112(O)
15	The Executive Director (Safety) Ministry of Railway (Railway Board) Federation of Railway Officer's Association Office, 256-A, Rail Bhavan, Raisina Road, New Delhi -110001	
16	The Joint Secretary (Mitigation) National Disaster Management Authority (NDMA) NDMA Bhawan, A-1, Safdarjung Enclave, New Delhi - 110029	011-26701718(O) 011-26701864(F)

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- 17 Director General 011 23710618(O)
CSIR
Council of Scientific and Industrial
Research
Anusandhan Bhawan,
2 Rafi Marg,
New Delhi-110001, India
email: dgcsir@csir.res.in
dg@csir.res.in
18. Two Experts, one each from the field of Industrial Safety and Health, to be nominated by the Central Government
19. Two persons to represent Industries, to be nominated by the Central Government
20. One representative from the Indian Chemical Council.

Duty Officers/Supporting Staff

In performing his duties, the Member Secretary will be assisted by the following officers of the Ministry of Environment, Forest and Climate Change who would be assigned duties in the Control Room as 'Duty Officer'.

Directory: Duty Officers

Name & Office Address/ Tel. No	Residential Add./Tel.No.
1. Dr. Dharmendra Kumar Gupta Director, Hazardous Substances Management Division Ministry of Environment, Forest and Climate Change Room No. V203, Level -II, Vayu Wing, Indira Paryavaran Bahwan, Jor Bagh Road, Aliganj, New Delhi-110003	+91 11 24695393 (O&F) Email: gupta.dharmendra@gov.in WZ-99B, Gali No. 3A, Sadh Nagar, Palam Colony, New Delhi - 110045 Mob: +91 9415389825

-
2. Shri Dinesh Runiwal +91 11 24695234 (O/F)
Additional Director Email: d.runiwal@gov.in
Hazardous Substances
Management Division Q. No. 1112, Type-5, NH-4,
Ministry of Environment, N.I.T., Faridabad, Haryana
Forest and Climate Change Mob: +91 8604445993
Indira Paryavaran Bhawan,
Jal Wing, Level-II,
Jor Bagh Road
New Delhi-110003
STD Code-011
3. Dr. Sonu Singh +91 11 24695418 (O/F)
Additional Director Email: sonu.singh@nic.in
Hazardous Substances
Management Division C-77, United India
Ministry of Environment, Apartment, Mayur Vihar,
Forest and Climate Change Phase I Extension, Delhi –
Indira Paryavaran Bhawan, 110091
Jal Wing Level-III,
Jor Bagh Road Mob: +918527758916
New Delhi-110003
STD Code-011
- 4 Shri Aditya Narayan Singh +91 11 24695325 (O/F)
Additional Director +91 11 45078454 (R)
Hazardous Substances email: aditya.narayan@nic.i
Management Division
Ministry of Environment, D-304, Venus Apartment,
Forest and Climate Change Rani Bagh, Delhi -110034
Indira Paryavaran Bhawan,
Jal Wing Level-II,
Jor Bagh Road Mob: 9811447655
New Delhi-110003
STD Code-011

-
- 5 Shri Amardeep Raju +91 11 24695296 (O&F)
Additional Director Email: adraju@gmail.com
Hazardous Substances
Management Division A-21, Pragati Vihar Hostel
Ministry of Environment, Lodhi Road, New Delhi –
Forest and Climate Change 110003
Indira Paryavaran Bhawan,
Vayu Wing Level-III, Mob: 08800575487
Jor Bagh Road
New Delhi-110003
STD Code-011
- 6 Smt. Arpita Gupta 61, Gulmohar Enclave
Scientist 'D' New Delhi 110049
Environment & Forest 9818644220 (M)
Information Division Email: arpita@nic.in
National Informatics Centre
A-Block, C.G.O Complex +91 11 24305343 (D)
Lodhi Road, +91 11 24346294 (F)
New Delhi 110003

DIRECTORY -SUPPORT STAFF

Names & Addresses of Duty Personnel

Name & Address	Residential Address /Tel No.
1. Shri Shantanu Swaroop Section Officer Ministry of Environment, Forest and Climate Change, (HSM) Division, Jal Wing, Level-II Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003	SC-227, Shastri Nagar, Ghaziabad, Uttar Pradesh +91 8750843956 (M)
2. Shri Vivek Arora Personal Assistant Ministry of Environment, Forest and Climate Change (HSM) Division, J-223, Jal Wing, Level-II Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003	H- 54 B (FF), Kakkaji New Delhi - 110019
3. Shri Shrawan Kumar Research Investigator (Forestry) Ministry of Environment, Forest and Climate Change, (HSM) Division, J227, Jal Wing, Level-II Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003	P. No. 208 A/14-A, 2 nd floor, Savitri Nagar, Malviya Nagar, New Delhi-110017 +91 9983631718 (M)

4. Mrs. Jyotsna Das Ghoshdastidar Assistant Section Officer Ministry of Environment, Forest and Climate Change, (HSM) Division, Jal Wing, Level-II Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003	112-D, Sector-IV, PushpVihar New Delhi-110017 +91 9868177646(M)
5. Shri. Dinesh Kumar Singh Assistant Section Officer Ministry of Environment, Forest and Climate Change, (HSM) Division, J-224, Jal Wing, Level-II Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003	House No, 246, Pocket B, Sector 16, Vasundhara, Ghaziabad, Uttar Pradesh- 201012 +91 9560604658 (M)
6. Shri Kunal Kumar Assistant Section Officer Ministry of Environment, Forest and Climate Change, (HSM) Division, J-226, Jal Wing, Level-II Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003	Rohini, Sector -15, New Delhi-110089 +91 7352757066 (M)
7. Shri Sri Ram Steno -D Ministry of Environment, Forest and Climate Change, (HSM) Division, V-211, Vayu Wing, Level-II Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003	627, Kalpana Nagar, Shibban Pura, Ghaziabad, Uttar Pradesh - 201001 +91 9953659393 (M)

Directory Contacts for obtaining Staff Car Drivers and Vehicles of MoEF

Sl. No	Name of the Driver	Tel No.	Residential Add.	Normal Location of Car (After Off. Hours)
1.	Shri Mela Ram Atal	9968094320	B-470, Jasola, Janta Flat, New Delhi-110025	Indira Paryavaran Bhawan
2.	Shri Niranjan Kumar	9810630809	H. No. 557, Village and Post Office, Daultabad, Dist. Gurugram, Haryana-122006	Indira Paryavaran Bhawan
3.	Shri C S. Sathi	8447793905	C-3/258, Lodhi Road, New Delhi-03	Indira Paryavaran Bhawan
4.	Shri S.K. Rathi	9871322303	H. No. 1282, Lodhi Road Complex, New Delhi-03	Indira Paryavaran Bhawan
5.	Shri Dinesh Muni	9958998049	H.No. 876, Type-2, Sector-2, Sadiq Nagar, New Delhi-110049	Indira Paryavaran Bhawan
6.	Shri Dharam Pal	9818564326	H. No. 96 C, Sector-IV, Pushp Vihar, New Delhi	Indira Paryavaran Bhawan

7.	Shri K S Bhandari	9968306347	52/F, Sector - 4, Bangala Sahib Road, New Delhi	Indira Paryavaran Bhawan
8.	Shri Jagdish Yadav	9868565309	H.No. 873, Type-2, Sector-2, Sadiq Nagar, New Delhi-110049	Indira Paryavaran Bhawan
9.	Shri Gianenender Singh	9013884926	1068, LR Complex, New Delhi -03	Indira Paryavaran Bhawan
10.	Shri. S. Danial	7065837570	H. No. 843, Sector – 3, R. K. Puram, New Delhi	Indira Paryavaran Bhawan

Ministry of Environment, Forest and Climate Change

List of Government Vehicle

	Vehicle No.	Make
1.	DL2-CAW 0166	INNOVA
2.	DL1-CV-6528	Maruti Ciaz
3.	DL2-CAQ-9530	Maruti Ciaz
4.	DL1-CM-7307 (CNG)	Maruti SX4
5.	DL1-CQ-9568 (CNG)	Maruti Ciaz
6.	DL1-CQ-2751	Maruti SX4
7.	DL1-CQ-6208	Maruti SX4
8.	DL1-CV-6507	Maruti Ciaz
9.	DL1-CV-6561	Maruti Ciaz
10.	DL9-CX-9334(CNG)	Maruti SX4
11.	DL3 CDF 3333	Maruti Ciaz
12.	DL2 CAX 8234	Maruti Ciaz
13.	DL2 CAX 8259	Maruti Ciaz

STATE CRISIS GROUP (SCG)

Constitution of State Crisis Group

The State Government shall constitute a State Crisis Group for management of chemical accidents within thirty days from the date of the commencement of these rules.

The composition of the State Crisis Group shall be as specified in Schedule 6 of Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

The State Crisis Group shall meet at least once in three months and follow such procedure for transaction of business as it deems fit.

Not with standing anything contained in sub-rule (2), the State Crisis Group may co-opt any person whose assistance or advice is considered useful in performing any of its functions, to participate in the deliberation of any of its meetings.

Composition of the State Crisis Group

1) Chief Secretary	Chairperson
2) Secretary (Labour)	Member Secretary
3) Secretary (Environment)	Member
4) Secretary (Health)	Member
5) Secretary (Industries)	Member
6) Secretary (Public Health Engg.)	Member
7) Chairman State Pollution Control Board	Member
8) 4 Experts Industrial Safety & Health (To be nominated by State Govt.)	Member
9) Secretary/Commissioner/Transport	Member
10) Chief Inspector of Factories	Member
11) Fire Chief	Member
12) Commission of Police	Member
13) One Representative for Industry (To be nominated by State Govt.)	Member

Functions of the State Crisis Group

The State Crisis Group shall be the apex body in the State to deal with major chemical accidents and to provide expert guidance for handling major chemical accidents.

Without prejudice to the functions specified under sub-rule (1), the State Crisis Group shall -

- a) Review all district off-site emergency plans in the State with a view to examine its adequacy in accordance with the Manufacture, Storage and Import of Hazardous Chemicals, Rules and forward a report to the Central Crisis Group once in threemonths;
- b) Assist the State Government in managing chemical accidents at a site;
- c) Assist the State Government in the planning, preparedness and mitigation of major chemical accidents at a site in the State;
- d) Continuously monitor the post accident situation arising out of a major chemical accident in the State and forward a report to the Central Crisis Group;
- e) Review the progress report submitted by the District CrisisGroups;
- f) Respond to queries addressed to it by the District Crisis Groups;
- g) Publish a list of experts and officials in the State who are concerned with the management of chemical accidents.

DISTRICT CRISIS GROUP (DCG) CONSTITUTION AND FUNCTIONS OF DISTRICT CRISIS GROUP

The State Governments shall cause to be constituted within thirty days from the date of commencement of these rules,

District Crisis Groups;

Local Crisis Groups;

The composition of the District Crisis Group and the Local Crisis Groups shall be as specified in Schedule 7 and Schedule 8 respectively in Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. The District Crisis Group shall meet every forty-five days and send a report to the State Crisis Group.

The Local Crisis Group shall meet every month and forward a copy of the proceedings to the District Crisis Group.

Composition of the District Crisis Group

- | | |
|--|------------------|
| 1) District Collector | Chairperson |
| 2) Inspector of Factories | Member-Secretary |
| 3) District Energy Officer | Member |
| 4) Chief Fire Officer | Member |
| 5) District Information Officer | Member |
| 6) Controller of Explosives | Member |
| 7) Chief, Civil Defence | Member |
| 8) One Representative of Trade Unions to be nominated by the | Member |
| District Collector | Member |
| 10) Deputy Superintendent of Police | Member |
| 11) District Health Officer/
Chief Medical Officer | Member |
| 12) Commissioner, Municipal Corporations | Member |
| 13) Representative of the Department of Public Health Engineering | Member |
| 14) Experts (Industrial Safety & Health) to be nominated by the District Collector | Member |

-
- 15) Commissioner (Transport) Member
 - 16) One Representative of Industry to be nominated by the District Collector
 - 17) Chair -person/Member-Secretary of' Member Local Crisis Groups

Functions of the District Crisis Group

The District Crisis Group shall be the apex body in the district to deal with major chemical accidents and to provide expert guidance for handling chemical accidents;

Without prejudice to the functions specified under sub-rule (1), the District Crisis Group shall -

- a) Assist in the preparation of the district off-site emergency plan;
- b) Review all the on-site emergency plans prepared by the occupier of Major Accident Hazards installation for the preparation of the district off-site emergency plan;
- c) Assist the district administration in the management of chemical accidents at a site lying within the district;
- d) Continuously monitor every chemical accident;
- e) Ensure continuous information flow from the district to the Centre and State Crisis Group regarding accident situation and mitigation efforts;
- f) Forward a report of the chemical accident within fifteen days to the State Crisis Group;
- g) Conduct at least one full scale mock-drill of a chemical accident at a site each year and forward a report of the strength and the weakness of the plan to the State Crisis Group.

LOCAL CRISIS GROUP (LCG)

Constitution and Functions of the Local Crisis Group (LCG)

Composition of the LCG

- 1) Sub-Divisional Magistrate District Emergency Authority Chair Person
- 2) Inspector of Factories Member-secretary
- 3) Industries in the District/ Industrial area/industrial pocket Member
- 4) Transporters of Hazardous Chemicals (2 Numbers) Member
- 5) Fire Officer Member
- 6) Station House Officer (Police) Member
- 7) Block Development Officer Member
- 8) One Representative of Civil Defence Member
- 9) Primary Health Officer Member
- 10) Editor of local Newspaper Member
- 11) Community Leader/Sarpanch Village Pradhan nominated by Chair Person Member
- 12) One Representative of Non-Government Organization to be Nominated by the Chair-person Member
- 13) Two Doctors eminent in the Local area, to be nominated by the Chair-person Member
- 14) Two Social Workers to be nominated by the Chair Person Member

Functions of the Local Crisis Group

The Local Crisis Group shall be the body in the industrial pocket to deal with chemical accidents and coordinate efforts in planning preparedness and mitigation of a chemical accident;

Without prejudice to the functions specified under sub-rule (1), the Local Crisis Group shall-

- a) Prepare local emergency plan for the industrial pocket;
- b) Ensure dovetailing of the local emergency plan with the district off-site emergency plan;
- c) Train personnel involved in chemical accident management;
- d) Educate the population likely to be affected in a chemical accident about the remedies and existing preparedness in the area;
- e) Conduct at least one full scale mock- drill of a chemical accident at a site every six months and forward a report to the District Crisis Group;
- f) Respond to all public inquiries on the subject.

NATIONAL DISASTER MANAGEMENT AUTHORITY

Introduction

The National Authority shall consist of the Chairperson and such number of other members, not exceeding nine, as may be prescribed by the Central Government and unless the rules otherwise provide, the National Authority shall consist of the following:

- a) The Prime Minister of India, who shall be the Chairperson of the National Authority, ex officio;
- b) Other members, not exceeding nine, to be nominated by the Chairperson of the National Authority

The Chairperson of the National Authority may designate one of the members nominated under the clause (b) of sub-section (2) to be the Vice Chairperson of the National Authority.

The term of office and conditions of service of members of the National Authority shall be such as may be prescribed.

Powers and Functions of National Executive Committee

- 1 The National Executive Committee shall assist the National Authority in the discharge of its functions and have the responsibility of implementing and policies and plans of the national Authority and ensure the compliance of directions issued by the Central Government for the purpose of disaster management in the country.
- 2 Without prejudice to the generality of the provision contained in sub-section (1), the National Executive Committee may-
 - (a) Act as the coordinating and monitoring body for disaster management;
 - (b) Prepare the National Plan to be approved by the National Authority;

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- (c) Coordinate and monitor the implementation of the Nation Policy;
 - (d) Lay down guidelines for preparing disaster management plans by different Ministers or Departments of the Government of India and the State Authorities;
 - (e) Provide necessary technical assistance to the State Governments and the State Authorities for preparing their disaster management plans in accordance with the guidelines laid down by the National Authority;
 - (f) Monitor the implementation of the National Plan and the plans prepared by the Ministers of Departments of the Government of India;
 - (g) Monitor the implementation of the guidelines laid down by the National Authority for integrating of measures for prevention of disasters and mitigation by the Ministries or Departments in their development plans and projects;
 - (h) Monitor, coordinate and give directions regarding the mitigation and preparedness measures to be taken by different Ministries or Departments and agencies of the Government;
 - (i) Evaluate the preparedness at all governmental levels for the purpose of responding to any threatening disaster situation or disaster and give directions, where necessary, for enhancing such preparedness;
 - (j) Plan and coordinate specialised training programme for disaster management for different levels of officers, employees and voluntary rescue workers;
 - (k) Coordinate response in the event of any threatening disaster situation or disaster;

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- (l) Lay down guidelines for, or give directions to, the concerned Ministers of Departments of the Government of India, the State Governments and the State Authorities regarding measures to be taken by them in response to any threatening disaster situation or disaster;
 - (m) Require any department or agency of the Government to make available to the National Authority or State Authorities such men or material resources as are available with it for the purpose of emergency response, rescue and relief;
 - (n) Advise, assist and coordinate the activities of the Ministries or Departments of the Government of India, State Authorities, statutory bodies, other governmental or non-governmental organisations and others engaged in disaster management;
 - (o) Provide necessary technical assistance or give advice to the State Authorities and District Authorities for carrying out their functions under Disaster Management Act. 2005;
 - (p) Promote general education and awareness in relation to disaster management; and Perform such other functions as the National Authority may require it to perform.

Establishment of State Disaster Management Authority

- 1 Every State Government shall, as soon as may be after the issue of the notification under sub-section (1) of section (3) by notification in the Official Gazette, establish a State Disaster management Authority for the State with such name as may be specified in the notification of the State Government.
- 2 A State Authority shall consist of the Chairperson and such number of other members, not exceeding nine, as may be prescribed by the State Government and, unless the rules otherwise provide, the State Authority shall consist of the following members, namely:-

-
- (a) the Chief Minister of the State, who shall be Chairperson, ex-officio;
 - (b) other members, not exceeding eight, to be nominated by the Chairperson of the State Authority;
 - (c) the Chairperson of the State Executive Committee, ex-officio;
- 3 The Chairperson of the State Authority may designate one of the members nominated under clause (b) of sub-section (2) to be the Vice Chairperson of the State Authority.
- 4 The Chairperson of the State Executive Committee shall be the Chief Executive Officer of the State Authority, ex-officio;

7.3.1 Powers and Functions of State Authority

- 1 Subject to the provisions of this Act, a State Authority shall have the responsibility for laying down policies and plans for disaster management in the State.
2. Without prejudice to the generality of provisions contained in sub-section (1), the State Authority may-
- (a) lay down the State disaster management policy;
 - (b) approve the State Plan in accordance with the guidelines laid down by the National Authority;
 - (c) approve the disaster management plans prepared by the departments of the State Government;
 - (d) lay down guidelines to be followed by the departments of the Government of the State for the purpose of integration of measures for prevention of disasters and mitigation in their development plans and projects and provide necessary technical assistance therefore;
 - (e) Coordinate the implementation of the State plan;
 - (f) Recommend provision of funds for mitigation and preparedness measures;

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- (g) Review the development plans of the different departments of the State and ensure that prevention and mitigation measures are integrated therein;
 - (h) Review the measures being taken for mitigation, capacity building and preparedness by the departments of the Government of the State and issues such guidelines as may be necessary.
- 3 The Chairperson of the State Authority shall, in the case of emergency, have power to exercise all or any of the powers of the State Authority but exercise of such powers shall be subject to ex post facto ratification of the State Authority.

Directory - Chairman & Members of NDMA

National Disaster Management Authority
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Directories

Phone Numbers & Addresses of \ Concerned Ministries/Departments (Government of India)

- 1 Ministry of Agriculture & Farmers Welfare**
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- i Department of Agriculture, Cooperation & Farmers Welfare**

Secretary
Dr. Trilochan Mohapatra
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- ii Department of Animal Husbandry Dairying & Fisheries**

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- iii Department of Agriculture Research & Education /Indian Council of Education Research**

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- 2 Department of Atomic Energy**
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Secretary (DAE) & Chairman (AEC)
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- 4 Ministry of Chemicals and Fertilizers**
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- i. Department of Chemicals & Petrochemicals**

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ii. Department of Fertilizers

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5 Ministry of Civil Aviation

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6 Ministry of Coal

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7 Ministry of Commerce & Industry

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8 Ministry of Communication

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i. Department of Telecommunications

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9 Ministry of Defence

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i Deptt. of Defence Research & Development

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10 Ministry of Earth Science

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11 Ministry of Electronics & Information Technology

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13 Ministry of Food Processing Industries

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14 Ministry of Health & Family Welfare

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15 Ministry of Heavy Industry & Public Enterprises

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16 Ministry of Home Affairs

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ii Department of Official Language

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17 Ministry of Information & Broadcasting

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v Registrar, News Paper of India

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18 Ministry of Labour & Employment

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19 Ministry of Law & Justice

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20 Ministry of Micro, Small & Medium Enterprises

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21 Ministry of Mines

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23 Ministry of Power

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i. Central Electricity Regulatory Commission

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ii. Central Electricity Authority

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Chairman

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24 Ministry of Railways

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25 Ministry of Road Transport & Highways

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26 Ministry of Shipping

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27 Ministry of Science & Technology

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28 Ministry of Steel

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29 Ministry of Textiles

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 Arera Colony, Bhopal- 462016
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24 Shri Shekhar Basu
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 Secretary, Deptt. of Atomic Energy +91 22 22843888(F)
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 STD Code - 0712

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29	Shri R. N. Khemani DGH (HSE) Rashtriya Chemicals & Fertilizers Ltd., Chembur, Mumbai - 400074 STD Code - 022 Email: rnkhemani@rcfltd.com	+91 22 25540201 (R) +91 9869220884(M)
30	Shri Ajay Rawat Plan Manager Hindustan Petroleum Corporation Ltd Mahul LPG filling Plant. L U Gadkari Marg. Chembur. Mumbai – 400074 STD Code - 022	+91 22 25544159(O) +91 9975255818(M) +91 22 25542280 +91 22 270157(O) +91 9420613873(M)
31	Shri Manjunath General Manager Viswaat Chemical Ltd. M.I.D.C , Anand Nagar Ambarnath (East) - 421506 STD Code - 0251 Email: mrai@viswaatchem.com	+91 251 2620046(O) +91 9870997794(M) +91 251 2621024(F)
32	Shri R.C. Verma General Manager Dhoopchem India Pvt. Ltd. T-123/124. MIDC. Tarapur - 401506 Thane STD Code - 02525	+91 2525 270157(O) +91 9637908121(M)
33	Dr.Prakash Wadgaonkar Chief Scientist (Safety) National Chemical Laboratory Dr. Homi Bhabha Road Pune -411008 STD Code - 020	+91 20 25902306 (O)

34	Shri V.G Tijare Safety Expert Plot No. 11, Avani Bunglow Behind Shreejay Nagar. Wadala Pathardi Road, Indira Nagar Nashik - 422006 STD Code - 0253 Email: vijay@tijare.in	+91 253 2321099(O) +91 253 2322099(O) +91 9822053890(M)
35	Shri Rajiv Kulkarni Chief Engineer Fire & Safety, AGM R.C.F. Thal Alibag Dist. Raigad - 402208 STD Code - 02141 Email: rnkulkarni@rrfltd.com	+91 2141 238067(O) +91 8007769833(M)
36	Shri Shripad Lele AVP Deepak Fertilizers and Petro Chemicals Corporation Plot No. K-1, M. I. D. C. Industrial Area, Taloja - 410208 STD Code - 022 Email: shripad.lele@dftcl.com	+91 22 67684221(O) +91 7875555951(M)
37	Shri Dinesh vidhya General Manager Reliance Industries Ltd. Nagothane Manufacturing Division P. O. Petrochemical Township Nagothane - 402125 STD Code - 02194	+91 22 222176(O)
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46 Shri Tushar Mitsi +91 3224 221244(O)
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Names, Addresses & Telephone Nos. of Members of Experts and Organisations Dealing with Oil Slicks

S.No.	Name & Office Address	Telephone No.
<u>MINISTRY OF DEFENCE</u>		
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2	Shri K Natrajan, PTM, TM Director General, Indian Coast Guard Ministry of Defence, Coast Guard Headquarter National Stadium Complex New Delhi - 110001 STD Code - 011	+91 11 23384934(O) +91 11 23383196(F)
<u>DEPARTMENT OF SPACE</u>		
3	Shri Kailasavadivoo Sivan Chairman, Indian Space Research Organization Department of Space, Government of India, Antariksh Bhawan, New BEL Road Bengaluru - 560094 STD Code - 080 Email; chairman@isro.gov.in	+91 80 23415241(O) +91 80 23415328(F) +91 07022602411(M)

DEPARTMENT OF SCIENCE & TECHNOLOGY

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5	Dr. Kanduri Jayaram Ramesh Director General Indian Meteorological Department Department of Science & Technology Room No. 606 MB, 6th Floor Mausam Bhawan, Lodhi Road, New Delhi-110003 Email: dgm.hq@imd.gov.in; kj.ramesh@imd.gov.in STD Code - 011	+91 11 24611842(O) +91 11 43824253(O) +91 11 43824225(O) +91 11 24699216(F) +91 11 24611792(F)

DEPARTMENT OF BIOTECHNOLOGY

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- 1 United Nations Inter-Agency Secretariat of the International Strategy for Disaster Reduction (UNISDR) 9-11. Rue De Varemby
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Geneva 10
Switzerland-83235
Tel. : +41 22 917 8908 | 8907
Fax: +41 227339531/227339855
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Website : www.unisdr.org
- 2 UNISDR Asia & Pacific
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- 3 Asian Disaster Preparedness Centre (ADPC)
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- 4 Disaster Reduction & Recovery Unit
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- 5 Climate Change Secretariat (UNFCCC)
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Fax: (49 - 228) 815 - 1999
Email: press@unfccc.int
Website : www.newsroom.unfccc.int
- 6 International Labour Organisation
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Fax: +41 (O) 22 798 685
Email: ilo@ilo.org
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- 7 United Nations Environment Programme
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Tel. : (254 - 20) 7621234
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-
- 8 UNEP Chemicals
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- 9 UNECE
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- 10 U. S. Chemical Safety & Hazard Investigation Board
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-: NOTES:-

Some important notable points in case of
Chemical Emergency

Table 1 : Physical Impact of Heat Radiation
(World Bank, 1985)

Radiation Level (kW/m ²)	Observed Effect
37.5	Sufficient to cause damage to process equipment.
25	Minimum energy required to ignite wood at indefinitely long exposures (non-piloted).
12.5	Minimum energy required for piloted ignition of wood, melting of plastic tubing.
9.5	Pain threshold reached after 8s; second degree burns after 20s.
4	Sufficient to cause pain to personnel if unable to reach cover within 20s however blistering of the skin (second degree burns) is likely; 0 : lethality.
1.6	Will cause no discomfort for long exposure.

Table 2 : Physical Impact of Explosion
Overpressure (Clancey, 1972)

Pressure (bar(g))	Damage Produced by Blast
0.02	Safe distance" (probability 0.95 no serious damage beyond this value); projectile limit; some damage to house ceilings; 10% window glass broken
0.05	Minor damage to house structures
0.1	Repairable building damage
0.2	Heavy machines (3000 lb) in industrial building suffered little damage; steel frame building distorted and pulled away from foundations.
0.35	Wooden utility poles snapped; tall hydraulic press (40,000 lb) in building lightly damaged.
0.70	Probable total destruction of buildings; heavy machines tools (7000 lb) moved and badly damaged, very heavy machine tools (12,000 lb) survived
21	Limit of crater lip

Table 3 : Physical Impact of Toxic Concentration

Concentration Level	Observed Effect
Threshold Limit Value (TLV)	Average concentration of the substance in ambient air for a normal 8 hour workday or 40 hour workweek, to which nearly all workers may be repeatedly exposed, day after day, without adverse effects.
Short-Term Exposure Limit (STEL)	Maximum concentration of the substance to which workers can be exposed for a period upto 15 minutes continuously without suffering from irritation, chronic tissue change, provided that no more than four exposures per day are permitted, with at least 60 minutes between exposure and that the daily TLV is not exceeded.
Immediately Dangerous to Life and health (IDLH)	It represents the maximum airborne concentration to which a healthy male worker can be exposed for as long as 30 minutes and still be able to escape without loss of life or irreversible organ system damage.
Lethal Concentration at 50%	Lethal concentration levels that kill 50% Of exposed laboratory animals under controlled experiments.

Reference: Lees, F.P., 2000: Loss Prevention in Chemical Process Industries, Butterworth Publication.

Table 4: Suggested Individual Fatality Risk Criteria for Various Land Uses

Land Use	Suggested Criteria (risk in a million)
Hospitals, schools, child-care facilities, old age housing	0.5
Residential, hotels, motels, tourist resorts	1
Commercial developments including retail centers, Offices and entertainment centers	5
Sporting complexes and active open space	10
Industrial	50

F. No. 12-146/2019-HSMD
Government of India
Ministry of Environment, Forest and Climate Change
(HSM Division)

2nd Floor, Vayu Wing
Indira Paryavaran Bhawan
Date: 8th May, 2020

Office Memorandum

In compliance of the provisions contained in Rule 4 of the Chemical Accidents (Emergency Planning, Preparedness, and Response) Rules, 1996 and as the part of the crisis alert system, the undersigned is directed to inform that the Ministry of Environment, Forest and Climate Change has a Crisis Control Room for addressing issues emerging out of chemical (industrial) accidents. The detail of the crisis control room are available in the red book "CENTRAL CRISIS GROUP ALERT SYSTEM". A copy is enclosed for reference

For any further detail, the nodal officer to be contacted is Dr. Dharmendra Kumar Gupta. His details are as follows.:

Dr. Dharmendra Kumar Gupta
Director (S)/Scientist-F
Hazardous Substances Management Division,
Ministry of Environment, Forest and Climate Change
Phone No: [91-11-24695393](tel:91-11-24695393); [9415389825](tel:9415389825)
E-mail: gupta.dharmendra@gov.in

Geeta Menon
Joint Secretary
Tel: 2469 5281

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
इंदिरा पर्यावरण भवन, जोर बाग रोड,
नई दिल्ली-110 003
INDIRA PARYAVARAN BHAWAN, JOR BAGH ROAD,
NEW DELHI-110 003
Website : moef.nic.in

D.O. No. 12/146/2019-HSM

Date: 7th May, 2020

Dear Sir,

At the outset, I would like to express my deep concern at the damage caused to life due to the industrial chemical accident in the plant of M/s LG Polymers India Pvt. Limited, Vishakhapatnam, Andhra Pradesh on 07.05.2020. At present, the extent of damage caused due to the accident is being assessed and the rescue and relief operations are underway by NDRF and State Government.

2. In this regard, I would like to highlight here that this Ministry has already placed a regulatory framework to avoid chemical accidents in industrial units wherein key responsibilities have been assigned to various State Governments and Central Government Departments. The rules notified to create an enabling implementation mechanism are Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 [MSIHC Rules, 1989] and Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996 [CAEPPR Rules, 1996] with the support of State Governments. The objective of these rules is to prevent major chemical accidents arising from industrial activities and limiting the effects of such accidents on human health and environment.

3. The above-mentioned rules prescribe various enabling measures for addressing industrial chemical safety concerns, which include the following, among other things:

- Occupier is mandated to inform about any major accident (on a site or pipeline) caused due to hazardous chemicals to the concerned authority as per Schedule 6 and subsequent analysis of the major accident by such authority
- Occupiers are mandated to submit Safety Reports to the concerned authority as specified under Schedule 8;
- Preparation of updated on-site emergency plan as per schedule 11, by the occupier;
- Preparation of updated off-site emergency plan by the concerned authority i.e. District Administration as per Schedule 5, to deal with the emergencies;



Contd.. page...2.

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4. In terms of the Rules 4(2) of the MSIHC Rules, 1989, it is requested that a detailed report on the accident may be submitted to this Ministry.

5. In view of the above, I urge you to utilize the above-referred existing mechanisms in managing the risks associated with operation of all chemical industries within your State and work closely with all agencies to avert possible chemical accidents in the future.

Regards

Yours sincerely,

Geeta Menon

[Geeta Menon]

Shri B.S.S.Prasad, IFS(Rtd)
Chairman,
AP Pollution Control Board
D.No. 33-26-14 D/2,
Near Sunrise Hospital,
Chalamalavari Street, Kasturibaipet,
Vijayawada – 520 010

Geeta Menon
Joint Secretary
Tel: 2469 5281

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
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नई दिल्ली-110 003
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NEW DELHI-110 003
Website : moef.nic.in

D.O. No. 12/146/2019-HSM

Date: 7th May, 2020

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Contd.. page...2.

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Regards

Yours sincerely,

Geeta Menon

[Geeta Menon]

Shri Neerabh Kumar Prasad
Special Chief Secretary,
Government of Andhra Pradaesh
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